

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI

O.A No.180/2021

IN THE MATTER OF:

BADDAM RAJI REDDY & ORS

.... Applicants

Versus

UNION OF INDIA & ORS

.... Respondents

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A.Sanjeev Kumar
Special Government Pleader

H.Yaasmeen Ali
Counsel for the State of Telangana

DATE : 10.12.2021
PLACE: Hyderabad

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

O.A No.180/2021

IN THE MATTER OF:

1. BADDAM RAJI REDDY
S/o. MALLA REDDY
2-30/1, Gudatpally Village,
R/o Gouravelly,
Old Dist: KARIMNAGAR,
New Dist: SIDDIPET,
Pincode: 505467.

2. BADDAM YELLA REDDY,
S/o. ADI REDDY
1-39, Gudatpally Village,
R/o Gouravelly,
Old Dist: KARIMNAGAR,
New Dist: SIDDIPET,
Pincode: 505467.

3. GURRAM RAJI REDDY
S/o. YELLA REDDY
2-47, Gudatpally Village,
R/o Gouravelly,
Old Dist: KARIMNAGAR,
New Dist: SIDDIPET,
Pincode: 5054C7.

4. USKE SINGIREDDY THIRUMAL REDDY
S/o. YELLA REDDY
5-116, Gudatpally Village,
R/o Gouravelly,
Old Dist: KARIMNAGAR,
New Dist: SIDDIPET, Pincode: 505467.

5. GURRAM RAJA REDDY
S/o . MALLA REDDY
2-34, Gudatpally Village,
R/o Gouravelly,
Old Dist: KARIMNAGAR,
New Dist: SIDDIPET,
Pincode: 505467.

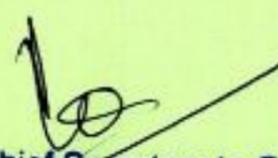
.... Applicants

-Vs-

1. Union of India Rep. by its Secretary
Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan Jorbagh,
New Delhi-110003

2. Union of India
Rep. by its Secretary
Union Ministry of Jai Sakti Sramasakti Bhavan
New Delhi-110001

3. Irrigation & CAD Department,


Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

Rep. by its Principle Secretary J-Block,
6th Floor, Room No :-623, Secretariat Road,
Opp. BRKR Building,
Hyderabad,
Telangana 500022

4. Central Water Commission (CWC) ,
Rep. by its Chairman
Sewa Bhavan, R.K. Puram,
New Delhi — 110606

5. Godavari River Management Board
Rep. by its Member Secretary,
Government of India,
Ministry of Water Resources 5th Floor,
Jalasoudha, Errumanzil
Hyderabad, Telangana-500082

6. District Collector of Siddipet
ICC Building, Kushal Nagar,
Hyderabad Road Siddipet,
Telangana, 502103

7. Engineer-in-Chief
o/o Engineer-in-Chief (A.W),
I&CAD Department,
Jalasoudha Building,
Errum Manzil, Jalasoudha,
First Floor, HYDERABAD
Telangana-500082

8. Engineer-in-Chief (Projects), Irrigation,
LMD Colony, Kaimnagar,
Telangana-505527

.... Respondents

COUNTER AFFIDAVIT FILED BY THE 3rd RESPONDENT

I, Rajat Kumar, S/o B.K.Sinha, aged about 58 years, Designation:
Special Chief Secretary, I&CAD Department, Government of Telangana,
Hyderabad do hereby solemnly and sincerely affirm and state on oath as
follows:

1. I am the Principal Secretary to Government I & CAD Department,
Government of Telangana, Hyderabad and I am authorized to depose on
behalf of the 3rd respondent herein.

Respondent 3
Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

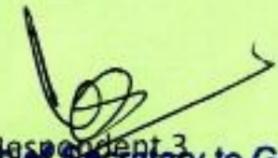
2. I have read the O.A. filed by the Applicants and deny all the material allegations made therein, except those that are specifically admitted hereunder.

3. At the outset, it is submitted that the petition filed by the complainants is misconceived, not maintainable in law and on facts.

4. In reply to Reply to para 1 of the O.A, it is submitted that the allegation of the complainant that the State government has initiated several changes in irrigation projects without obtaining prior Environment clearance from MoEF and without undertaking mandatory impact studies is strongly denied. There has been no excessive submergence and damage to the agriculture wheresoever's. The averments made by the plaint are without any basis and need to set aside in the matter of public interest.

5. I submit that the averments made on behalf of complainant with regard to background of the Project, are denied except to the extent they are expressly admitted herein. The complainant is put to strict proof of the factual averments made therein. It is a fact that after bifurcation of Andhra Pradesh, State of Telangana has envisaged re-engineering of the irrigation projects. However, no change in the scope of the projects has been changed. Minor changes only to achieve the designed Irrigation potential and to overcome the hurdles like unworkable designs, land acquisition, submergence and passing of canal/pressure main alignments through forests etc.

6. In reply to Reply to para 2, it is submitted that with regard to the allegations that "Gouravelly reservoir proposed without amendment in EC (Environmental Clearance), it is submitted that:


 Special ^{Respondent 3} Chief Secretary to Govt.
 Irrigation & CAD Department
 Telangana Secretariat,
 Hyderabad - 500 022.

(a) Flood Flow Canal (FFC) project as originally cleared in the 64th TAC of CWC envisaged irrigation facility to an area of 2.2 lakh acres in the drought prone areas of Telangana region duly diverting about 20 TMC of surplus waters from Sriramasagar project during floods and balance 0.32 lakh acres through Ground water, thus totaling to 2.52 lakh acres. Hence, it is incorrect to say that in the name of re-engineering, the ayacut has been increased to 2.52 lakh acres.

(b) The original DPR of FFC project prepared and approved consisted of Gouravelly Reservoir. To meet the objective of irrigating 2,20,000 acres under Flood Flow Canal Project from SRSP of duly utilizing 20 TMC of flood water of Godavari river, the excess flood as per the data available occurs once in every four years and the excess flood has to be captured and stored during such year. The storage facilities for storing such flood plays major role in harnessing and conserving flood water, hence it is evident that a maximum extent of such flood water can be harnessed provided with maximum storage facilities. If such storage is not available then it will not be possible to harness the excess flood to the maximum extent which defies the basic objective of the project. It is also appropriate to submit that this enhancement of storage capacity of the project finds significance in the light of "Water utilization & allocation" is major factor and has played predominant role in the formation of Telangana state.

(c) The Sriramasagar project which was commissioned in the year 1964-69 with a designed capacity of 112 TMC. But due to heavy siltation, the effective storage capacity decreased to 90 TMC over the years therefore increasing the untapped flood water. This context provided an edge to have more storage capacity for tapping such flood.

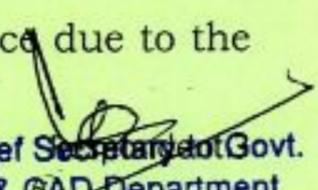
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(d) Therefore, to compensate the storage lost due to dropping of Combined Storage Reservoir (7.346 TMC) near Konaraopet (V), the Government of Telangana has now proposed to increase the Gouravelly reservoir capacity from 1.409 TMC to 8.230 TMC. As the already proposed Gouravelly reservoir is bestowed with advantages such as (i) Geographical advantage of the site at which the reservoir was proposed, (ii) minimal submergence of lands for the increased storage capacity and (iii) minimum number of families displacement which are favorable for consideration for enhanced storage capacity made Gouravelly project.

(e) Government has been reviewing the seasonal conditions from time to time in the State during the South West Monsoon. The average rainfall in this region is recorded as less than the normal rainfall of 713.6 mm. In several mandals spread over the state have received deficit rainfall along with severe dry spells that have caused withering and drying up of crops that resulted in drastic yield reduction of several major rain fed crops. The Government of Telangana has declared the 19 mandals in erstwhile Karimnagar district and 11 mandals in erstwhile Warangal district Vide G.O.Ms.No:6 Revenue [Dm.Ii] Department, Dated:24.11.2015, as drought affected mandals. Out of the declared mandals, the mandals Saidapur, Chigurumamidi, Koheda, Husnabad, Bheemadevarpalle of erstwhile Karimnagar district and RaghunathaPalle, Station Ghanpur, Dharmasagar, Zaffergadh of erstwhile Warangal district which comes under the jurisdiction of Gouravelly Reservoir ayacut.

(f) Even though the capacity of the Gouravelly reservoir is increased to 8.230 TMC, there is no change in the water utilization & the contemplated ayacut under the FFC project from SRSP as a whole.

Moreover, there is no forest land involved in the submergence due to the


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increased capacity of the Gouravelly reservoir project and there are no notified ecologically sensitive areas, wild life ecosystems falling in the submergence earlier i.e, for 1.409 TMC capacity reservoir or now i.e., for the enhanced 8.23 TMC capacity.

7. In reply to Reply to para 2(i) “_No change in the scope of the original DPR as sanctioned” , it is submitted that:

(a) The DPR approved by CWC in 1996 envisaged formation of 3 No's (Three) reservoirs namely (i) Combined Storage Reservoir-I across Peddavagu II and Korutlavaagu near Konaraopet (V), Karimnagar Dist with a storage capacity of 7.346 TMC to irrigate an ayacut of 32,000 Acres. (ii) Mid Manair Reservoir with a storage capacity of 25.873 TMC to irrigate an ayacut of 68,000 Acres. (iii) Gouravelly Reservoir with storage capacity of 1.095 TMC to irrigate an ayacut of 1,20,000 Acres was proposed. The total storage capacity under these three Reservoirs was proposed as 34.314 TMC. The approved water utilization is as below:

i) Surface water utilization

a)	Annual irrigation utilization	-	11.853 TMC
b)	Drinking water supply	-	0.129 TMC
c)	Average Annual Evaporation losses	-	8.00 TMC

Sub Total - 19.982 TMC

ii) **Ground water utilization** 1.350 TMC

Grand Total **21.332 TMC**


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Further from the above required quantity of 21.332 TMC of water, the then Government of Andhra Pradesh awarded permission to divert and utilize 20.00 TMC of Godavari flood water according to the 64th TAC meeting in 1996.

(b) Later owing to huge protests and resistance from the local people against the construction of Combined Storage Reservoir-I across Peddavagu II and Korutla vaagu near Konaraopet (V), Kathalapur (M), Karimnagar Dist at Km 47.60 of FFC, the project was forced to have some modifications without changing the actual scope of work. Accordingly, the then Government of Andhra Pradesh vide G.O.Ms.No.209, dated: 17-11-1997 had bypassed the Combined Storage Reservoir-I across Peddavagu-II and Korutlavaagu. Further, to supplement the deleted ayacut of 32,000 acres under the afore-said Combined Storage Reservoir-I, Government accorded permission to take up detailed investigation for an alternative proposal of reservoir. Accordingly, a reservoir across Mothe vagu was proposed near Mothe (V), Ramadugu (M), Karimnagar (Dist.) under phase-I to irrigate an ayacut of 20,000 Ac was taken up the then Government of Andhra Pradesh.

(b) In phase-II, as per the observations made in the 64th TAC of the C.W.C to reduce the pumping stages, it was proposed to lift the water in single stage by forming balancing reservoir at Ogulapur village (Thotapally) on MMR right main canal across Mohidummeda vagu against the earlier proposal to lift water from MMR to Gouravelli Reservoir. The ayacut under the Gouravelli Reservoir Right Main Canal and Left Main Canal combined reduced to 1,06,000 acres as against the 1,20,000 acres as approved in 64th TAC. Therefore, to irrigate balance

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ayacut of 14,000 Ac, one more lift was introduced from Gouravelly Reservoir to Gandipelly Reservoir with a storage capacity of 0.158 TMC.

1. Deletion Proposals by the Government of Telangana:

i. Due to huge resistance and protests from the local farmers of Mothe village, Ramadugu Mandal of Karimnagar, even the Mothe balancing Reservoir envisaged under phase-I (by the then Govt of AP) was deleted vide G.O.Rt.No.193, Irrigation & CAD (projects-IV) Department, Dt.28.08.2020. Hence, in order to feed the 20,000 acres of proposed ayacut under the Mothe reservoir canal network, it was proposed to construct the high level OT on FFC at Km 98.000 chainage.

ii. The work of balancing reservoir at Ogulapur village did not commence on time due to the delay in land acquisition and later due to new LARR Act 2013, the cost of land and R&R became higher. Hence, even the Ogulapur balancing Reservoir was deleted vide G.O.Rt.No.79, Irrigation & CAD (Projects) department, Dt.28.01.2016. In place of deleted Ogulapur reservoir a link canal is now proposed by constructing two aqueducts on Mohidummeda and Yellammavaagu to have continuity of MMR R/s canal network.

2. The components of the present Flood Flow Canal Project are as follows:-

Phase - I

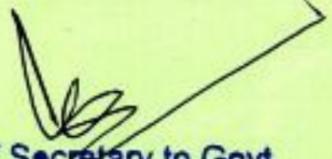
- a) Head Regulator at the foreshore of Sriramasagar Project with approach channel.
- b) Flood Flow Canal (SRSP) to Mid-Manair Reservoir - 122 Km.
- c) Canal network at Km 98.000 on FFC to irrigate an ayacut of 20,000 acres.

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- d) Mid-Manair Reservoir (Gross Capacity - 25.873 TMC) at Manwada village, Karimnagar Dist
- e) Two irrigation canals from Mid-Maniar reservoir to irrigate 80,000 acres.

Phase - II

- a) MMR R/S Link Canal.
 - b) Lifting of water from MMR R/S link canal to Gouravelly Reservoir.
 - c) Formation of Gouravelly Reservoir with increase in capacity from 1.409 TMC to 8.23 TMC
 - d) Gouravelly Right side canal and Left side canal with distributory system to feed an ayacutof 1,06,000 acres.
 - e) Lifting of water from Gouravelly reservoir to Gandipally reservoir of capacity 0.158 TMC including its Right side and Left side canals to feed an ayacut of 14,000 acres.
8. In reply to para.2(ii) of the affidavit, it is submitted that this respondent denies that the Department has made expansion or changed the scope of the project without any prior Environmental clearance or violating the existing Environmental clearances. The Petitioners herein, in the O.A. has misled the Hon'ble Tribunal by wrongly quoting the EC of SRSP-II with the same date i.e 14.05.2003. The EC of SRSP-II dated 14.05.2003 states that there was no displacement and that only 784 persons were identified as Project Affected Persons whereas the EC of FFC project with the same date i.e Lr. F. No.J-12011/26/2000-IA-I dated 14.05.2003 clearly spelt that 17,056 persons will be affected due to this project. In view of this misleading evidence, the petition of the petitioner needs to be set aside.


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9. In reply to para.2(iii) of the affidavit, it is submitted that The complainant has not understood the scope of the Flood flow canal project. It appears as if an effort is being made to raise false concerns on the project oblivious of genuine and bonafide concerns of a newly created State which has a duty to protect its inhabitants. A comparison of the parameters approved by CWC in 1996 and works taken up by the Telangana State Government is as follows.

S.No	Description	In 64 th TAC (1996)	Present Status	Remarks
I	Water utilization in TMC	20	20	
II	Storage Capacities in TMC			
1	Combined Reservoir Across PeddaVaagu-II	7.346	Deleted	Deleted by the then AP Government due to resistance from locals
2	Mid Manair Reservoir	25.873	25.873	Completed
3	Gouravelly Reservoir	1.095	8.230	85% completed
4	Gandipally Reservoir	-	0.158	45% completed
	Total	34.314	34.261	i.e. within the capacities approved by CWC in 1996.
III	Ayacut in Acres			
1	Combined Reservoir Across PeddaVaagu-II & Korutlavaagu	32,000	0	Due to deletion of Reservoir, 12000 Acres of ayacut is adjusted under MMR and remaining 20000 acres of ayacut is proposed under canal net work OT at km 98 on FFC.
2	Mid Manair Reservoir	68,000	80,000	Completed
3	Canal net work OT at km 98 on FFC	-	20,000*	* Ayacut serves directly through Canals
4	Gouravelly Reservoir	1,20,000	1,06,000	*14,000 Acres of Gandipally Reservoir shown under Gouravelly Reservoir ayacut under

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S.No	Description	In 64 th TAC (1996)	Present Status	Remarks
				High level canal of Gouravelly reservoir.
5	Gandipally Reservoir	0	14,000*	Work in progress
	Total	2,20,000	2,20,000	

Summarizing the above, it is submitted that there is no change in water utilization i.e., 20 TMC and creation of ayacut i.e., 2,20,000 acres as approved in the 64th TAC and storage capacities of all Reservoirs totaling to 34.261 TMC which is also within the approved storage capacity i.e., 34.314 TMC as approved in the 64th TAC.

Thus, as seen from the reply to Para 2(ii) & (iii), it is clear that the scope of the project has not been changed and all the allegations of the complainants are once again denied.

10. In reply to para.3 of the O.A., it is submitted that

(a) The complainant and the Applicant No.2 to 5 in spite of being adequately compensated by the State Government following the provisions of The Right to Fair compensation and transparency in land acquisition, rehabilitation & resettlement Act, 2013 are trying to malign and extract further compensation under the guise of this O.A.

A Comparison of various details between deleted Combined Storage Reservoir-I of 7.346 TMC and Gouravelly reservoir of 8.23 TMC shown in the below table

S.No	Description	Combined Storage Reservoir-(7.346 TMC)	Gouravelly Reservoir 8.23 TMC
1	Land acquisition (Ha)	3753	1566.8
2	No. of Villages submerged	Fully - 06 Partially- 07	Fully - 04 Partially- 06
3	No. of Houses coming under submergence	4165	817

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S.No	Description	Combined Storage Reservoir-(7.346 TMC)	Gouravelly Reservoir 8.23 TMC
4	No. of families effected	PDF - 4275	PDF - 1104 PAF - 49
5	Ecological sensitive areas affected	Nil	Nil

The above table explains that with minimum affect the objective of the FFC project from SRSP is fulfilled.

(b) Further the applicants who have approached the Honorable National Green Tribunal are the few land losers who are having 4.78 Ha of land out of balance land of 110 Ha to be acquired for completing of the project and they are insisting for more compensation mutinously even after accepting their R&R benefits and structure compensations. The land Acquisition officer, Gouravelly reservoir project and the District Collector, Siddipet have negotiated and made numerous efforts to arrive at a solution with them. But, since all such efforts went unfruitful and as a last resort, the LAO has exercised the option of General Award. Learning about this, the applicants with a retaliate motive has approached this Hon'ble Tribunal to stall the reservoir formation work for accomplishing their demands.

(c) The argument put forth by the applicants that "as per the EC Dt: 14.05.2003, there was no displacement and only 784 persons were identified as Project Affected Persons; but in re-engineering of the project, four villages are fully submerged, two villages are affected and total of 2355 people are affected" is far from truth and the said particulars relate to E.C. of the same date of SRSP-II.


 Respondent.3
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11. In reply to para.4 of the O.A, it is submitted that the provisions of A.P. Reorganization Act, 2014 (Act 6 of 2014) to the Flood Flow canal (IFFC) do not apply as it is a sanctioned and approved project before the State's reorganization. The allocation to this project is approved and within the entitlement of Godavari waters made available as per the Award of the Godavari Water Disputes Tribunal. The averments of the complainant regarding the applicability of provisions of A.P. Reorganization Act, 2014 are without any basis and application of mind.

12. In reply to para.5 of the O.A., it is submitted that

(a) A Comparative statement regarding Land acquisition, number of families affected, number of villages submerged before and after the increased capacity of the Gouravelly reservoir is as follows.

S. No	Description	Requirement for 1.409 TMC of Gouravelly reservoir	Additional requirement after 8.230 TMC of Gouravelly reservoir	Total	Remarks
1	Land acquisition (Ha)	769.25	797.55	1566.8	1456.68 Ha-acquired (payment made), 110 Ha balance to be acquired
2	No. of Villages submerged	Fully - 04 Partially- 02	Partially- 04	Fully - 04 Partially- 06	
3	No. of Houses coming under submergence	693	124	817	Payment made - 795 Balance - 22
4	No. of families effected	PDF - 937 PAF - 49	PDF - 167 PAF - 0	PDF - 1104 PAF - 49	Payment made to PDF-922 & PAF - 49 Balance - 182 PDF

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Furthermore, about 93 % Land losers and Project Displaced Families have accepted the compensation by giving their consent for the formation of the reservoir and accordingly, payments were done to them. Recently i.e. on 18.06.2021 the LAO, Husnabad has conducted the Grama Sabha to acquire balance 110 Ha of land. The balance land looser were also not opposing the project but demanding for higher compensation.

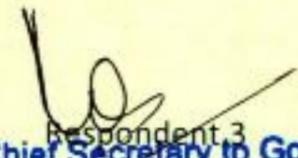
1. Socio Impact Assessment:

The Government have given exemption to the **Flood Flow Canal Project from SRSP** from the application of the provisions of Chapter-II & III (Socio Impact Assessment) of RFCTLA&RR-2013 vide G.O.Ms.No.41, Dt.22.07.2017 and there is no forest land involved in the FFC project from SRSP.

Till now 85 % of Gouravelly Reservoir formation work is completed and the total expenditure incurred is Rs.1083.87 Crores including works, LA and R&R as against the sanctioned amount of Rs.1195.99 Crores. It is programmed to complete the project by December 2021.

2. Environment and Ecological Aspects of the Gouravelly Reservoir project for 8.23 TMC:

Gouravelly Reservoir is proposed near Gouravelly village, Akkannapetmandal (erstwhile Husnabad), of Siddipet District (erstwhile Karimnagar district) with a gross storage capacity of 1.409 TMC and was enhanced to 8.230 TMC. Two gravity canals taking off from Gouravelly Reservoir to irrigate an ayacut of 1,20,000 Acres (48,560 Hectares). The submergence of the Gouravelly Reservoir area is of 1567 Hectares. The four villages namely Gudatipally, Tenugupally, Maddelapally and


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Kothapally of Gouravelly Revenue village along with the 6 Thandas, Hamlets of Gouravelly are fully submerging in the reservoir. The villages Gouravelly, Jangoan, Regonda, Nandaram, Ramavaram and Gandipally are partially coming in the submergence area. In addition, about 270 irrigation wells and roads of 8.0 Km length is also liable for submergence. The important feature of submergence area is **no forest area** is liable for submergence.

EIA and EMP studies were conducted within the radius of 10 kms from the project area at the time of granting Environmental Clearance. Even after enhancement of Gouravelli Reservoir storage capacity to 8.23TMC, the submergence area is within the radius of EIA conducted previously.

Details of the Project Displaced families and Population:

Total No. of Displaced families: 1104

Total No. of Affected families: 49

Total Population in the Submergence area: 3060

No. of Scheduled Caste Families: 07

No. of Scheduled Tribes Families: 294

No. of B.C Families: 567

No. of O.C Families: 236

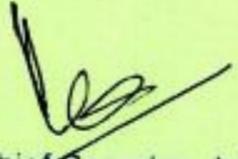
No of Small Farmers: 209

No of Mariganal Farmers: 179

No of Landless poor Farmers: 219

No of Artisans/Small traders: 21

No of Agriculture Labour: 506



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3. Details of Rehabilitation & Resettlement (1104 PDF's & 49 PAF's):

Total 937 PDF's and 49 PAF's are coming under the submergence of 1.409 TMC of Storage capacity. The compensation towards R&R was paid to 927 PDF's @ Rs. 8.0 Lakh/PDF as one time settlement as per the G.O Ms. No. 23 Irrigation & CAD, (LAR&R/A2) Department, Dt: 18.04.2017. Total 49 PAF's were paid as per G.O Ms. No. 68, Irrigation & CAD (PW.LA IV) Department, Dt: 08.04.2005.

Additional 167 PDF's are coming under the enhanced capacity of 8.230 TMC. The compensation towards R&R is proposed as per the LARR ACT 2013. They accepted the proposal and the same is under process for final settlement.

4. Details of Land Acquisition (Ac 3870-10 ¼ Gts):

Total of Ac 1814-33 ½ Gts (769.25 Ha) is coming under the submergence for 1.409 TMC of storage capacity. The compensation was paid as per old Land Acquisition Act, 1894.

Additional extent of Ac 2055-17 Gts (797.55 Ha) is coming under the submergence for 8.230 TMC of storage capacity. The compensation for an extent of Ac 1783- 14 ½ Gts. was paid @ Rs 6.95 Lakh/acre as per LARR Act, 2013 (Telangana Amendment Act 2016) and the beneficiaries of balance extent Ac 272-02 ½ Gts. are not accepting for the compensation fixed and paid.

5. Details of Structures (817 Nos):

The total numbers of 693 structures are coming under the submergence of 1.409 TMC of storage capacity out of which 685 structures were paid. The balance 6 structures were not paid due to disputes between the parties.


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The additional numbers of 124 structures are coming under the submergence of 8.230 TMC of storage capacity out of which 110 structures were paid. The balance 14 structures are in the process of payment.

6. Soil Conservation Measures:

Plantation will be done in the project area as per the guidelines of the Forest Department after completion of the project. The total number of 41,000 saplings will be planted.

7. Ground Water:

According to the 2016-17 Ground Water departments' report the depletion of Ground water in the command area ranges from 10.0m bgl to 20.0m bgl. The quality of ground water is fit for drinking and irrigation.

8. Mining Operations:

No mining operations are carried out both in the project area and catchment area.

9. Industrial Development in the Project area:

There are no major or medium Industries in the project area at present. In future there is a scope for aquaculture. There is large scope for Tourism development in this area.

10. Wild Animals & Birds:

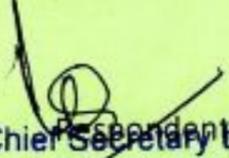
There are no wild animals and Bird sanctuaries in the project area.

11. Endemic Health problems:

There will be no endemic health problems in the area of Gouravelly Reservoir due to water soil borne diseases.

12. Water logging:

The command area generally comes under upland area and it is having good natural slope generally well drained through local streams


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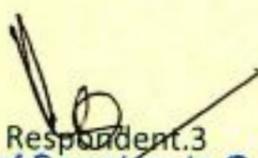
and vaagus. There is no problem of surface drainage. In Right Main Canal of Gouravelly Reservoir the ground fall is 30.0 M over a length of 47.0 Km and in Left Main Canal of Gouravelly Reservoir the ground fall is 60.0 M over a length of 14.6 Km. Hence no water logging problems are anticipated in the command area under post project conditions.

Benefits due to enhancement of Gouravelly Reservoir Storage Capacity:

1) The capacity of the Reservoir is increased to 8.23 TMC so as to store water in the Reservoir by diverting the flood water from SRSP which will be available for only few days during the floods. Before that, to supply water to the contemplated ayacut with the gross storage capacity of 1.410 TMC, it requires 12 fillings continuously through lift scheme, almost to a height of 123.90 m, in 120 days and if any technical defect arises in the lift system it will be toilsome to serve water for drinking and irrigation purpose until the restoration of the lift system. Now, with the enhanced capacity of 8.23 TMC in the Gouravelly reservoir, water will be supplied continuously for drinking & irrigation purposes with only 3 fillings through lift scheme during the restoration of the lift system, if any technical defect arises.

2) As Husnabad is highly drought prone area, enhancement of Gouravelly Reservoir will cater the needs of drinking water of all the dwellings in and around Husnabad in addition to the contemplated ayacut.

3) This will serve the drinking water needs of the villages and also helps in raising ground water levels.


Respondent.3
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Telangana Secretariat,
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4) The total population benefited in command area mandals is 2,45,938 as against the total population affected in the catchment area of Gouravelly reservoir is 3060.

5) In future, there is a scope for Aquaculture and also a large scope for Tourism development in this area thereby increasing the opportunities of self employment and livelihood.

6) Due to drought effect the numbers of people were migrated to urban areas for employment. This may reduce with the increase of Agriculture productivity and Aquaculture & Tourism development

7) The project was designed in the year 1992-93 and since then there is a substantial increase in the demography there by causing agricultural stress in project ayacut area and also over exploitation of ground water for agricultural activities. The enhancement of storage capacity is likely to counter such circumstances.

13. In reply to Paras 6 to 8 and 10 of the O.A., it is submitted that the averments made by the applicants are misconceived, not maintainable in law and on facts, hence denied in toto.

14. In reply to Para 9 of O.A., it is submitted that the Applicants in their O.A., has misled the Hon'ble Tribunal by wrongly quoting that they have not raised environmental issue neither before the Hon'ble High Court nor this Hon'ble Tribunal/any other forum prior to filing of this O.A. But the 2nd applicant Baddam Yella Reddy, S/o Adi Reddy and 4th applicant Uske Singireddy Thirumal Reddy, S/o Yella Reddy has approached Hon'ble High Court, Telangana vide W.P.No. 11306/2020, Dt:24.07.2020 and W.P. No. 41334/2017, Dt: 04.12.2017 respectively wherein they raised about Environmental clearances.


Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

Hence, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the O.A. and accord permission for the continuation of Gouravelly Reservoir formation work to the capacity of 8.23 TMC in the matter of larger public interest.

VERIFICATION

I, Rajat Kumar, S/o. B.K.Sinha, aged about 58 years, Designation: Special Chief Secretary, I & CAD Department, Government of Telangana, Hyderabad, the 3rd respondent herein, do hereby verify and declare that the contents stated in the above reply affidavit are true and correct to the best of my knowledge and belief.

RESPONDENT NO. 3

Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

A. Sanjeev Kumar,
Special Government Pleader

H.Yasmeen Ali
Counsel for the State of Telangana

Date: 10.12.2021

Place: Hyderabad

ANNEXURE I

T.S./F.F.C

27

FLOOD FLOW

CANAL PROJECT

OBSERVATIONS BY TAC

T.A.C

①

MOST IMMEDIATE
BY HAND

No. 16/27/96-PA(N)/409-434
Government of India
Central Water Commission
Project Appraisal Organisation

Sewa Bhawan, R.K.Puram,
New Delhi. Dt. 30/3/96.
FAX = 6875516.

Subject: 64th Meeting of the Advisory Committee on Irrigation,
Flood Control and Multipurpose Projects.

Reference: CWC No. 16/27/96-PA(N)/ Dt. 14/3/96.

In continuation to the letter under reference and subsequent
letter of even no. dated 28/3/96 on the above mentioned subject,
the following agenda notes are enclosed:-

Item No. I : Consideration of Projects by the Advisory
Committee.

Sl.No. of TAC Note	: 7/96-97
Name of Project	: Flood Flow Canal from -SRSP (Major) Andhra Pradesh.

Encl. : Aa.

(S.C. Chitkara)
CHIEF ENGINEER (PAO) &
MEMBER SECRETARY
Tel. No. 803581

Copy to (As per enclosed list):-

Members of Committee:

1. Chairman, CWC, Sawa Bhawan, R.K. Puram, New Delhi.
2. Secretary (Expenditure), Ministry of Finance, North Block, New Delhi.
3. Secretary, Department of Power, S.S. Bhawan, New Delhi.
4. Secretary, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, New Delhi.
5. Secretary, Ministry of Welfare, Room No. 804, A-wing, Shastri Bhawan, New Delhi.
6. Secretary, Department of Agriculture & Cooperation, Krishi Bhawan, New Delhi.
7. Director General, ICAR, Krishi Bhawan, New Delhi.
8. Chairman, CEA, Sawa Bhawan, R.K. Puram, New Delhi.
9. Chairman, Central Ground Water Board, NH-IV, CGO New Complex, Faridabad-121001.
10. Adviser (I&CAD), Planning Commission, Yojana Bhawan, New Delhi.
11. Adviser (Energy), Planning Commission, Yojana Bhawan, New Delhi.
12. Financial Adviser, Ministry of Water Resources, S.S. Bhawan, New Delhi.

Special Inviteds:

1. Member (D&R), CWC.
2. Member (WP&P), CWC.
3. Member (RM), CWC.
4. Principal Secretary, Irrigation & CAD Department, Government of Andhra Pradesh, Secretariat, Hyderabad (AP) - 500 022.
5. Commissioner (Projects), Ministry of Water Resources.
6. Commissioner (PP), Ministry of Water Resources, CGO Complex, Lodhi Road, New Delhi.
7. Commissioner (Indus), Ministry of Water Resources, CGO Complex, Lodhi Road, New Delhi.
8. Commissioner (ER), Ministry of Water Resources, CGO Complex, Lodhi Road, New Delhi.
9. Chief Engineer (PP), CWC.
10. Director, Project Appraisal (North), CWC.
11. Director, Project Appraisal (Central), CWC.
12. Director, Project Appraisal (South), CWC.
13. Director (EM), CWC.

Copy for information to:

1. PPS to Secretary, Ministry of Water Resources.
2. Chief Engineer, PMO, CWC.

distributaries and minors, water course and drainage on the basis of micro planning of the command to an extent of 10% of the total CCA.

4. Compliance of various technical comments as listed in para 11.2 of the TAC note, by the Govt. of A.P.

(Action : State Government, Planning Commission)

Sl.No. 7/1996-97	:	Flood Flow Canal Project from SRSP
CCA	:	(High level Canal Project), Andhra Pradesh
Annual Irrigation	:	1,32,000 ha.
Estimated Cost	:	1,02,000 ha.
	:	Rs. 1331.30 cr. (SOR 1992-93)

A brief discussion was held regarding B.C. Ratio of the project. The B.C. Ratio of the project comes to only 1.02. As the project benefits Nalgonda district which is a drought prone area, it was decided that project can be accepted for a B.C. Ratio lower than 1.5. The Advisory Committee decided to accept the project as techno-economically viable subject to the following conditions:-

1. The Govt. of A.P. shall obtain environmental clearance from Ministry of Environment & Forests, Govt. of India and Govt. of A.P. will submit a certificate that no forest land is involved in the project.
2. The Govt. of A.P. shall obtain clearance of R&R Plans from Ministry of Welfare, Govt. of India.
3. The Govt. of A.P. will obtain a certificate from State Agriculture Deptt. regarding rates of produce as Rs. 13,200 per ton for ground nut and Rs. 14,300 per ton for chillies at 1992-93 price level and furnish the same to CWC.
4. The Govt. of A.P. shall comply to the technical observation of CWC and other appraising agencies as mentioned in para 17 of the TAC note.

(Action : State Government, Planning Commission)

The meeting ended with vote of thanks to the chair.

SL.NO. 7 OF 1996-97

NOTE ON FLOOD FLOW CANAL PROJECT (HIGH LEVEL CANAL PROJECT) FROM SRIRAMA SAGAR RESERVOIR, ANDHRA PRADESH FOR CONSIDERATION OF ADVISORY COMMITTEE ON IRRIGATION, FLOOD CONTROL AND MULTIPURPOSE PROJECTS.

ESTIMATED COST RS. 1,331.30 CRORE
(SOR 1992-93)

GCA 1.69 Lakh Ha.

CCA 1.32 Lakh Ha. ✓

Annual Irrigation
(Kharif only) is
proposed 1.02 Lakh Ha.

Intensity of Irrigation - 77%

1. INTRODUCTION:

The Flood Flow Canal Project, proposed by the State of Andhra Pradesh envisages diversion of balance surplus water available at Srirama Sagar Reservoir after meeting the requirement of Srirama Sagar Project Stage-I & II. The diversion of water from the said reservoir is proposed through a Head Regulator provided in its foreshore and a canal to store water in a balancing reservoir (Called Combined Reservoir-I) across Peddavagu-II and Korutlavagu streams from where three numbers of Irrigation Canals are offtaking to irrigate an area of 12,950 Ha. annually. Water is conveyed to another balancing Reservoir (Called Mid-Manair Reservoir) near Manwada village through a Link Canal. From Mid-Manair Reservoir two Gravity Canals are offtaking to provide an annual irrigation of 27,519 Ha. (68,000 Acres) annually while another Lift-cum-Gravity Canal is offtaking from this reservoir to pump water in stages to Gouravelli Reservoir from where water is conveyed through 2 numbers of Gravity Canals to irrigate further 48,563 Ha. (1,20,000 acres) annually of Drought Prone Area of Karinnagar, Warangal and Nalgonda districts.

contd. p.2

2. PROJECT PROPOSALS:

The Project in question envisages construction of the following main components of works:

- i) Head Regulator at the foreshore of Srirama Sagar Project with 7 vents of size 5m x 5.20m. to draw a discharge of 436 Cumec from the Reservoir.
- ii) High level 44.375 Km long Canal with a carrying capacity of 436 Cumec from Srirama Sagar Project Reservoir to the proposed combined reservoir across Peddavagu-II and Korutlavagu near Konaraopet village.
- iii) Combined storage reservoir-I across Peddavagu-II and Korutlavagu Streams near Konaraopet village having gross and live storage capacities of 208.01 M.Cum. and 167.24 M.Cum. respectively.
- iv) Three irrigation gravity canals offtaking from the storage reservoir-I across Peddavagu-II and Korutlavagu near Konaraopet village of Karimnagar district to irrigate an area of 12,950 Ha. (32,000 Acres) annually.
- v) A 67.29 Km long Link Canal from combined reservoir-I upto Mid-Manair reservoir with discharge carrying capacity of 340 Cumec.
- vi) Mid-Manair Reservoir near Manwada village with a gross storage capacity of 732.6 M.Cum. (25,873 TMC) Up-stream of existing Lower Manair Dam.
- vii) Two irrigation gravity canals offtaking from the Mid-Manair Reservoir to irrigate an area of 27519 Ha. (68,000 Acres) annually.

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- viii) Lift-cum-Gravity canal with a discharging capacity of 16.28 Cumec from Mid-Manair Reservoir to feed Gouravelli Service Reservoir with a lift of 96m in stages.
- ix) Gouravelli Reservoir near Gouravelli village with a gross storage capacity of 31 M.Cum. (1.09 TMC).
- x) Two Gravity Canals offtaking from Gouravelli Reservoir to irrigate an ayacut of 48,561 Ha. (1.20 Lakh acres) annually.

The salient features of the Project are indicated at Annexure-II. The project proposals are shown in the attached Index Map.

3. HYDROLOGY:

3.1 WATER AVAILABILITY:

The project is proposed to utilise the available surplus water at Srirama Sagar Project (SRSP) over and above the requirements under Stage-I and Stage-II at the Project to provide irrigation facilities to upland areas of Karimnagar, Warangal and Nalgonda Districts. The 75% dependable yield at Srirama Sagar Project is 5549.6 M.Cum. (196.1 TMC). Besides above, 351.1 M.Cum. (12.4 TMC) and 379.4 M.Cum. (13.4 TMC) of water is available at Lower Manair Reservoir and Kaddam Reservoir respectively. After meeting the requirements of Srirama Sagar Project Stage-I and II, sufficient waters are available to cater the irrigation requirements under the command of the proposed project. As the present proposals are formulated to utilise the waters allocated to Andhra Pradesh as per Godavari Water Dispute Tribunal Award, it will not affect upper riparian states and the lower riparian rights in Andhra Pradesh.

3.2 SEDIMENTATION:

No sedimentation studies have been carried out. However, project authorities have been advised to adopt sediment rate of 1.36 Acre ft/sq.mile/year as recommended by C.W.C.

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3.3 DESIGN FLOOD:

The Design Flood for the following reservoirs are given below:

- i) For combined Reservoir-1 : 2483.93 Cumec (87,720 Cusecs), worked out by synthetic Hydrograph Method.
- ii) For Mid-Manair Reservoir : 7593 Cumec (2,68,147 Cusecs) worked out by Modified PULS Method.
- iii) For Gouravelli Reservoir : 357 Cumec (12,600 Cusecs) worked out by synthetic Hydrograph Method.

Further, the Project Authorities have been advised to get checked the appropriateness of the Design storm studies by I.M.D.

4. IRRIGATION PLANNING:

4.1 The C.C.A. of the Flood Flow Canal Project is 1,31,876 Ha. At present, the total irrigated area in the command is 14% which is fed by minor irrigation sources only while 86% of the command area is rainfed. The crops cultivated at present, are mostly Jawar and Maize.

The proposed cropping pattern under the command of the project in question is given below:

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SL. NO.	PARTICULARS	GROUND NUT (IN Ha.)	CHILLIES (In Ha.)	TOTAL AREA (IN Ha.)
A. SURFACE WATER (Kharif)				
1.	AYACUT UPTO MANAIR: RIVER CROSSING:			
	a) Under Combined Reservoir-I	12,950 (32,000 Acres)	-	12,950 (32,000 Acres)
	b) Under Mid-Manair Reservoir (Left Side Canal)	-	3,844 (9,500 Acres)	3,844 (9,500 Acres)
2.	BEYOND MID-MANAIR:			
	a) Under Right Side Canal	-	23,674 (58,500 Acres)	23,674 (58,500 Acres)
	b) Under Lift from Couravelli Reservoir	48,561 (1,20,000 Acres)	-	48,561 (1,20,000 Acres)
	SUB TOTAL	61,511 (1,52,000 Acres)	27,518 (68,000 Acres)	89,029 (2,20,000 Acres)
B.	GROUND WATER (Kharif)	12,648 (31,254 Acres)		12,648 (31,254 Acres)
	GRAND TOTAL	74,149 (1,83,254 Acres)	27,518 (68,000 Acres)	1,01,677 (2,51,254 Acres)

4.2 WATER UTILISATION:**i) SURFACE WATER UTILISATION:**

a) Annual Irrigation utilisation	335.4 M.Cum	(11.853 TMC)
b) Drinking water supply	3.7 M.Cum	(0.129 TMC)
c) Average annual evaporation losses	226.4 M.Cum	(8.000 TMC)

SUB TOTAL 565.5 M.Cum (19.982 TMC)

ii) GROUND WATER UTILISATION 38.2 M.Cum (1.350 TMC)

GRAND TOTAL 603.7 M.Cum (21.332 TMC)

contd. .p.6

5. DESIGN ASPECTS:

The design aspects have been examined and cleared by the specialised Directorates of Central Water Commission subject to observations which is required to be complied by the Project Authorities.

6. DRINKING WATER SUPPLY:

A token provision of 3.7 M.Cum (0.129 TMC) is provided for drinking water supply in addition to the existing facility of using Ground Water.

7. HYDRO POWER

There is no potential for development of Hydro Power in the Project.

8. IRRIGATION ASPECTS AND WATER REQUIREMENTS:

The irrigation aspects of the project are as follows:

(a) G.C.A.	1.69 Lakh Ha.
(b) C.C.A.	1.32 Lakh Ha.
(c) Proposed Irrigation:	
Kharif	1.02 Lakh Ha
Rabi	NIL
Two seasonal	NIL
Intensity of Irrigation	77%

Crop water requirements have been worked out on the basis of the Modified Penman Method. The existing cropping pattern, proposed cropping pattern and the crop water requirements are given at Annexure-III, IV and V respectively.

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Field application efficiency of 65% has been adopted for irrigated Dry Crops, while the conveyance efficiency has been taken as 70% for unlined canals. Thus, over-all efficiency adopted for design of unlined canals is 45.50%.

9. GROUND WATER ASPECT:

The State Ground Water Department of Andhra Pradesh has estimated the utilisable ground water potential as 105.9 M.Cum. (3.74 TMC). The State Government has proposed that by utilising 38.2 M.Cum. (1.35 TMC) of ground water in conjunction with surface water about 12, 648 Ha. Kharif ground nut can be grown.

10. DRAINAGE:

The Command Area generally comes under upland area and the rain-fall in the area is scanty and erratic. Thus, the ground water level is far below the surface. Further, since the command area has good natural slope and generally well drained through local streams and vagus, there is no problem of surface drainage. However, a provision of Rs. 267.09 Lakhs is made in the estimate for drainage purpose.

11. INTER STATE ASPECTS:

For the Srirama Sagar Project, the relevant decision of the Godavari water dispute tribunal relates to bilateral agreement concluded between the states of Maharashtra and Andhra Pradesh (October 1975) which inter alia stipulates that:

- (i) Maharashtra can use for their beneficial use, all the water upto Paithan Dam site on the Godavari and upto Siddheswar Dam on the Purna and Nizamsagar Dam site on the Godavari.
- (ii) Maharashtra can utilise water not exceeding 1698 M.Cum. (60 TMC) for new projects including any additional use over and above the present sanctioned or cleared utilisation as the case may be.

contd. .p.8

- (iii) Andhra Pradesh can go ahead with building its Srirama Sagar Project with FRL 332.537 M and MWL 333.246 M and is free to utilise all balance waters upto Srirama Sagar Dam site in any manner it chooses for its beneficial use.

As such, no interstate issue is involved and it is not necessary to obtain the concurrence of other states for the utilisation of remaining waters under the Flood Flow Canal Scheme after meeting the requirements of SRSP, Stage I and II, as there is no violation of GWDT award..

12. ENVIRONMENTAL AND FOREST ASPECTS:

As no Forest is coming under the submergence of reservoir or along the canal alignment, the clearance from Forest angle is not required. However, project Authorities are required to furnish a certificate to this effect from the State Forest Department.

The programme of implementation of environmental safeguards has not been submitted to the Ministry of Environment Forest, Government of India by the Project Authorities/Government of Andhra Pradesh till date. In this connection, the Project Authorities/Govt. of Andhra Pradesh are required to initiate action at their level to obtain the environmental clearance from Ministry of Environment and Forest at the earliest. Necessary provision of Rs.35.64 Crores under sub-head 'X-Environment and Ecology' has been made in the estimate.

13. REHABILITATION AND RESETTLEMENT ASPECTS

On account of the submergence, 17 villages are affected fully and 13 villages partly. The total population affected is 32,312 (8,373 families) out of which 6,227 belong to scheduled castes and 566 belong to Scheduled Tribes. A
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provision of Rs. 402.5 Lakhs has been made in the estimate towards Rehabilitation and Resettlement measures.

The Project Authorities/Government of Andhra Pradesh have not initiated any action so far for obtaining the clearance from R&R angle from the Ministry of Welfare, Government of India. As such, State Government is required to initiate action in this respect at the earliest.

14. COST ESTIMATE AND ECONOMIC VALUE:

Flood Flow Canal Project has been finalised for an estimated cost of Rs.1331.3 Crores (1992-93 Price Level). The abstract of the cost is given at Annexure VI.

The Benefit Cost Ratio (B.C. Ratio) is computed as 1.02 at 10% rate of interest and the relevant computations are given at Annexure-VII. The unit cost of the project works out to Rs.1,30,000/per hectare of annual irrigation. The Financial Return at the end of 10 years after completion of the Project works out to (-) 0.013 and internal Rate of Return works out to 11%.

15. PHYSICAL AND FINANCIAL PROGRAMME

The Project Authorities have proposed to complete the project over a period of 7 years. The phasing of expenditure is as follows:

YEAR	PROPOSED EXPENDITURE IN RS. CRORES
1996-97	0.10 Crore
1997-98	190.00 Crore
1998-99	190.00 Crore
1999-2000	190.00 Crore
2000-2001	190.00 Crore
2001-2002	197.00 Crore
2002-2003	374.20 Crore
TOTAL	1331.3 Crores

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(19/)

Completion Schedule/Physical Programme is required to be submitted by the Project Authorities.

16. PLAN PROVISION:

An outlay of Rs. 957 Crores have been made in IX Five Year Plan of the State of Andhra Pradesh for this project out of which out-lay for the annual plan for 1995-96 and 1996-97 have been made Rs. 2.15 Lakhs and Rs. 10 Lakhs respectively

17. TECHNO ECONOMIC APPRAISAL:

The Government of Andhra Pradesh submitted a detailed Project Report to Central Water Commission in December 1993 to provide an annual irrigation to 1.02 Lakh Ha. The Project Report has been examined in the various specialised Directorates of Central Water Commission and cleared by them subject to certain observations, which are required to be complied by the Project Authorities.

Important observations of various appraising units are given below:

- i) For better functioning of spillway gates, it would be preferable to adopt uniform type of radial gates operated electrically for all spillways which may be considered by project authorities.
- ii) Provision for maintenance of service gates in head regulators like stoplogs/emergency gates with operating arrangement may be made.
- iii) Pump house No. 1 at RD 0 Km proposed in the middle of mid Manair reservoir is likely to get flooded when the water rises above + 305.0m. It is preferable that the first pump house is shifted to an ideal place above FRL (+ 318.0m).

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- iv) The project authorities may reduce the pumping stages from 15 proposed in the Draft Project Report to 3 or 4 by selecting multistage or centrifugal vertical turbine pumps in consultation with pumps suppliers.
- v) Further detailed investigation for foundation characterisation/testings for borrow area materials characterisation as suggested by Central Soil & Material Research Station may be carried out by project authorities.
- vi) Proper geological exploration needs to be done in consultation with G.S.I. to fix the foundation level of Combined Reservoir No.1.
- vii) Model studies may be carried out to study the scour condition downstream of spillway so as to ensure that there is no danger to the safety of the dam in Combined Reservoir I and Mid Manair.
- viii) In Mid Manair Reservoir, suggestion of geologist to shift the masonry dam upstream by about 30-50m may be considered.
- ix) Design of Non Over Flow section in Mid Manair Reservoir needs to be Vetted by C.D.O. of State Government.
- x) The weir in Gouravelli Reservoir may be designed as a barrage resting on weathered rock under geological controls could be obtained through further investigation such as deeper bore holes to determine the levels of hard rock.
- xi) It is suggested that the depth of Cut off Trench and foundation treatment , if required, may be based on detailed foundation investigations before taking up the detailed designs.

contd. .p.12

- xii) The detailed stability analysis may be based on actual shear parameters when the best results become available.
- xiii) The detailed soil survey in the command area have not been done. It is suggested that based on the results of soil surveys, the crop water planning for a demand of 11.98 TMC may be firmed up.
- xiv) Comments of CGWB may also be complied.
- xv) Appropriateness of design storm studies should be got check by IMD.

18. OUTSTANDING ISSUES:

- i) The State Government shall obtain clearances from the environmental angle from the Ministry of Environment and Forests, Government of India.
- ii) The State Government shall obtain clearances from the R&R angle from the Ministry of Welfare, Govt. of India.
- iii) The various pending observations of CWC on investigations, designs and other aspects may be complied before construction is taken up.
- iv) Project authorities shall obtain concurrence of State Finance Department.
- v) The benefit cost ratio has been worked based on the rate of produce as Rs.13,200/- per ton for groundnut and Rs.14,300/- per ton for Chillies at 1992-93 price level for which certificate from State Agriculture Department may be furnished by the Project Authorities.

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19. RECOMMENDATIONS:

The Project Report has been examined in C.W.C. for its broad technical and economic aspects for determining its feasibility. The examination is primarily based on the data of cropping pattern, crop water requirement, utilisation with in the expected yield at dam site on the assumption that the data furnished are accurate and have been collected reliably after carrying out detailed investigations and field survey under the supervision of the competent personnel. The scrutiny of C.W.C. does not cover the examination of detailed design and working drawings of individual components of the works of the project in regard to their Structural, Hydraulic and Mechanical performances and safety which is presumed to be ensured by the project authorities at the time of execution.

The benefit cost ratio is working out to be 1.02 which is greater than 1.0, the recommended benefit cost ratio for drought prone areas.

The Project is placed before the TAC for its consideration for approval at an estimated cost of Rs. 1331.3 Crores (at 1992-93 price level) subject to resolution of the outstanding issues mentioned in para 18 above.

SALIENT FEATURES

PROJECT NAME

FLOOD FLOW CANAL PROJECT
(HIGH LEVEL CANAL PROJECT)

A. GENERAL:

1. River Basin
2. Name of River
3. LOCATIONS:

GODAVARI
GODAVARI

	Flow Canal From SRSP Reservoir	Combined Reservoir-I	Mid-Manair Reservoir	Gouravelli Reservoir
a. Latitude	18°-55'-00"	18°-47'-00"	18°-23'-34"	18°-04'-3"
b. Longitude	78°-18'-00"	78°-40'-00"	78°-57'-43"	79°-10'-00"
c. Nearest Village	Mupkal	Konaraopet	Mānwada	Couravelli
d. Taluka/Tehsil	Balkonda	Metpalli	Boinpalli	Husnabad
e. District	Nizamabad	Karimnagar	Karimnagar	Karimnagar

B. HYDROLOGY:

1. Catchment Area (Sq.Km) 91,751
2. 75% Dependable Annual Yield Divertable flow from Srirama Sagar Project) 196.1 TMC at SRSP, 12.4 T,C at LMD and 13.4 TMC at Kaddam.
3. Design Flood (in Cumecs):

Combined Reservoir-I	Mid-Manair Reservoir	Gouravelli Reservoir
2483.93	7593.00	357.00

C. RESERVOIR DETAILS:

	Peddavagu-II Korutlavagu Reservoir (Combined Reservoir-I)	Mid-Manair Reservoir	Gouravelli Reservoir
1. Levels (m)			
a. MWL	328.00	318.00	397.00
b. FRL	328.00	318.00	396.50
c. MDDL	320.40	307.30	390.15

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2. Capacity (in M.Cum) at			
a. FRL	208.01	732.60	31.00
b. MDDL	40.77	159.67	8.04
3. Live Storage (in M.Cum)	167.24	572.93	22.96
4. Average Annual Evaporation Loss (M.Cum.)	226.4 M.Cum (8 TMC)		

D. DETAILS OF DAM:

1. Type	EARTH DAM	EARTH DAM	EARTH DAM
2. Length (in m)	18,150	15,125	3,080
3. Top Width (in m)	6.00	6.00	6.00

E. DETAILS OF SPILLWAY:

1. Type	Ogee-I	Ogee-II	Ogee	Main Spillway Ungated	Subsidiaries Spillway Side Channel
2. Length (in m)	57	72	201	300	170
3. Crest Level (m)	322.00	322.00	309.00	396.50	396.50
4. No. of Gates	4 Nos.	5 Nos	17 Nos.	-	-
5. Size of Gates (m x m)	12x6	12x6	9x9	-	-

F. DETAILS OF SUBMERGENCE:

	PEDDAVAGU-II KORUTLAVAGU RESERVOIR (Combined Reservoir)	MID-MANAIR RESERVOIR	GOURAVELLI RESERVOIR
1. Land Submerged (Ha.)			
a. Gross	3,753	8,608	567
b. Cultivable	3,424	5,850	547
c. Forest	-	-	-
2. Villages (a) Fully (b) Partly	6 7	9 5	2 1
3. Families	4,275	3,725	373
4. Persons	13,409	17,454	1,449
5. Tribals : Persons	373	107	86

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G. CANAL SYSTEMS:			
	HIGH LEVEL	LINK CANAL	LIFT-CUM GRAVITY CANAL
1. Length of Main Canal (Km)	44.375	67.29	63.64
2. Lined/Unlined	UNLINED	UNLINED	UNLINED
3. FSD (m)	6.50	4.50	2.50
4. Head Discharge (Cumcs)	436	340	16.28
5. Length of distributary system	-	-	-
6. CCA (Th ha)	-	-	-
H. IRRIGATION CANAL SYSTEM:			
	PEDDAVAGU-II KORUTLAVAGU RESERVOIR	MIDOMANAIR RESERVOIR	GOURAVELLI RESERVOIR
1. Length of main Canal (Km)	41	64.33	60.80
2. Lined/Unlined	UNLINED	UNLINED	UNLINED
3. FSD (m)	1.50	2.15	2.80
4. Head Discharge (Cumces)	5.81	24.66	25.75
5. Length of Distributary system (Km)	-	-	-
6. CCA (Th ha)	-	-	-
- 132 -			Total
2. BENEFITS:			
1. CCA (Th. ha)	:	132.00	
2. Annual Irrigation (Th. ha)	:	102	
3. Intensity (%)	:	77%	
4. Power			
(a) Installed (MW)	:		
(b) Annual Generation (Units)	:	NIL	
5. Districts Benefitted:			
		(a) KARIM NAGAR	
		(b) WARANGAL	
		(c) NALGONDA	
J. WATER UTILISATION (M.Cum)			
1. Irrigation			
a. Surface Water	:	335.4	Mcum
b. Ground Water	:	38.2	"
2. Water Supply:			
a. Municipal	:	3.70	
b. Industrial	:	-	
3. Total (including evaporation)	:	603.7	()

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K. COST (Rs. Cr.)

1. Year of SOR	:	1992-93
2. Cost of :		
a. Irrigation	:	Rs.1,331.30 Crores
b. Power	:	Nil
c. Other	:	Nil
3. Total Cost	:	Rs.1,331.30
4. B.C. Ratio	:	1.02
5. IRR	:	11%

REVISED CHECK LIST

PART-I DATA SHEET

1. a. Name of Project and State : Flood Flow Canal Project (High Level Canal Project) from Srirama Sagar Project, Andhra Pradesh. (attach and Index Plan) (Index Map attached)
- b. Is the Project included in the plan and what is the allocation for it ? Yes. IX Five Year Plan of State. As outlay of Rs.957 Crores have been made in IX Five Year Plan.
2. a. Total estimated cost of the project including credits/debits from connected projects and foreign exchange component. Estimate cost of the project is Rs.1331.3 Crores (at 1992-93 Price Level) No foreign exchange component is involved.
- b. Yearly optimum phasing of expenditure and foreign exchange (subject to reasonable equipment, personnel and finance being available)
- | | |
|-----------|---------------|
| 1996-97 | 0.10 Crore |
| 1997-98 | 190.00 Crore |
| 1998-99 | 190.00 Crore |
| 1999-2000 | 190.00 Crore |
| 2000-2001 | 190.00 Crore |
| 2001-2002 | 190.00 Crore |
| 2002-2003 | 374.20 Crore |
| TOTAL: | 1331.30 Crore |
3. Salient features of the work: (Location, Length, Height and type of dam, gross and live storage, FRL, MWL length of canals, whether any lift involved) Salient Features are enclosed at Annexure-I Lift is involved.

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- 4. Command Area)CGA, CCA etc. : C.G.A. 1.69 Lakh Ha.
(Hectares/Acres) C.C.A. 1.32 Lakh Ha.
- 5. Expected irrigation, power : Annual Irrigation 1,01,677 Ha.
and other benefits (2,51,254 Acres)
(Cropped area, in Hect/Acres) (77% Irrigation Intensity)
- 6. Cost per Hectare of Irrigation : Rs.1,30,000/-
annual.
- 7. Benefit cost ratio with 10% rate: 1.02
of interest on capital outlay
- 8. Financial Return:
 - a. Anticipated financial return:
 - 1. At the end of 5 years : (-) 0.12%
after completion.
 - 2. At the end of 10 years : (-) 0.10%
after completion.
 - 3. On full development of : (-) 0.013%
irrigation
 - b. If the project is 'unpro- : Productive based on benefit cost ratio
ductive, what are the special and IRR.
grounds for undertaking it?

PART II - DESCRIPTIVE REPORT AND COMMENTS

- A. WATER RESOURCES, ENGINEERING AND OTHER TECHNICAL ASPECTS:
 - i. Assumptions and data (give : As per para 3 of TAC Note,
broad details of hydrology
yields, utilisation etc).

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- ii. Salient features of physical programme and its phasing. : Being prepared by Govt. of A.P.
- iii. Does this project envisage inter-linking with other projects now or at a future date ? : Yes, the project is inter linked with SRSP Stage I and II Projects.
- iv. Is the project self contained or does it envisage further stages of development ? If the latter, describe their scope, and relationship to the present project. : Yes
- v. Has any curtailment or enhance-ment of the scheme been considered for greater advantages or economy and whether the scheme proposed will under go any changes on that account ? : No
- vi. Inter-State Aspects.
 - a. Are there any inter-State interest or issues involved such as U/S and D/S utilisation, submergence etc. : Discussed in Para 11 of the TAC Note.
 - b. If so, has the concurrence of other concerned States been obtained for implementation of the scheme with regard to questions such as sharing of project water cost benefits etc. : Does not arise.

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vii. Are there any special features : Yes
peculiar to the project
in regard to planning and
design ?

B. COST ESTIMATE AND FOREIGN EXCHANGE:

i. Attach an abstract of cost : Attached as per Annexure-VI
ii. Does the cost include necessary : Yes, an amount of Rs.267.09 Lakh
provision of drainage ? If so, is provided towards drainage.
what is the amount provided.

iii. Has the specific concurrence : No
of the State Finance Depart-
ment been obtained for taking
up the project.

C. WATER UTILISATION :

i. Drainage aspects : As stated under Para 10 of TAC Note.

ii. Soil Conservation in the : Soil conservation in the catchment will
catchment, and command areas be covered under catchment area
treatment plan, CADA will take care of
soil conservation measures in the
command.

iii. Measures against salinity : No salinity problem is expected and
and alkanity hence no measures are proposed.

iv. Colonisation plans (if : Not required.
necessary)

v. Is there an ayacut develop- L Yes
ment plan ?

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- vi. Are any minor irrigation projects proposed in the ayacut ? : No
- vii. Measures for construction of field channels and water courses. : Provision for construction of field channels is made in the estimate.

D. BENEFITS:

- i. Are the command area and the annual irrigation estimates reliable ? : Yes
- ii. What are the existing and proposed cropping patterns ? : Stated under Para 4.1 of TAC Note
- iii. What is the net additional agricultural produce expected. : 59,632 Tons
- iv. Are the cropping patterns and estimates of benefit sound and reasonable ? Do they have the concurrence of State Agriculture Department. : Yes.
Concurrence of State Agriculture Deptt. is to be obtained.
- v. What is the benefit cost ratio at 10% interest charges ? (Attach calculations) : Attached at Annexure-VII.
- vi. What is the phasing of expected benefits. : 10% in the 4th year
30% in 5th, 50% in 6th, 75% in 7th and 100% in 8th year.

E. REVENUE:

- i. What are the rates of betterment levy proposed and the period for recovery; year of commencement and estimated yield ? : No betterment levy is proposed at present

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- ii. Are any charges proposed for irrigation facilities as distinct from water charges ? : No
- iii. Give the scale of water rates for the various crops. : Rs.40/- acre or Rs.100/Ha. for irrigated dry crops,
- iv. How do the rate of betterment levy and water charges compare with that obtaining in other Projects in the region: Has the concurrence of Statee Revenue Department been obtained for these rates ? : Water charges are uniform through out the Sate of Andhra Pradesh.
- v. Give the phasing of revenues : Same as taken for benefits.

F. OUTSTANDING COMMENTS:

Give outstanding comments of the CWC Ministry of Agriculture and-irrigation and Ministry of Finance (if any). : Discussed in para 18 of the TAC Note

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ANNEXURE-III

PREPROJECT CROPPING PATTERN

1.	Paddy	21,870 Ha.
2.	Jawar	66,000 Ha.

ANNEXURE-IV

PROPOSED CROPPING PATTERN

Sl. No.	Particulars	Ground Nut in Acres	Chillies in Acres	Total in Acres
A. WITH SURFACE WATER (Kharif)				
1. Ayacut upto Manair River Crossing:				
a)	Under Storage Reservoir-I	32,000 (12,950 Ha.)	-	32,000 (12,950 Ha)
b)	Under Storage Reservoir-II Left Side Canal,	-	9,500 (3,844 Ha)	9,500 (3,844 Ha)
2. Beyond Manair:				
a)	Under Storage Reservoir-II Right Side Gravity Canal	-	58,500 (23,674 Ha)	58,500 (23,674 Ha)
b)	Under Lift:			
i)	Gouravalli Reservoir	1,20,000 (48,561 Ha)	-	1,20,000 (48,561 Ha)
		1,52,000 (61,511 Ha)	68,000 (27,518 Ha)	2,20,000 (89,029 Ha)
B. WITH GROUND WATER (Kharif)				
		12,648 (31,254 Acres)		12,648 (31,254 Acres)
GRAND TOTAL		74,149	27,518	1,01,677
		(1,83,254 Acres)	(68,000 Acres)	(2,51,254 Acres)

ANNEXURE-Va

FLOOD FLOW CANAL PROJECT FROM SRIRAMA SAGAR
CROP WATER REQUIREMENT BY MODIFIED PENMAN METHOD PROP: CHILLIES

PERIOD : AUGUST TO NOVEMBER

SL. NO.	CROP DURATION	ETO IN C.Ms	CROP FACTOR Kc	CONSUMPTIVE USE (Cu) in Cm	PERCOLATION LOSSES p	EFFECTIVE RAINFALL Re (Cm)	NIR Cu-P-NIR/RC	FIR 0.65	FIR/0.70	G.I.R. TMC FOR 1 LAKH ACRE	REMARKS 0.68 LAKH ACRES
1.	Aug 01-10	4.70	0.30	1.41	Nil	1.160	0.25	0.38	0.55	0.079	0.05372
	11-20	4.70	0.30	1.41	"	1.160	0.25	0.38	0.55	0.079	0.06372
	21-31	5.17	0.30	1.55	"	1.270	0.28	0.43	0.62	0.079	0.06372
2.	Sept 01-10	4.70	0.60	2.82	"	2.310	0.51	0.78	1.12	0.160	0.1088
	11-20	4.70	0.60	2.82	"	2.310	0.51	0.78	1.21	0.160	0.1088
	21-30	4.70			"	2.310	0.51	0.78	1.12	0.160	0.1088
3.	Oct 01-10	5.20	0.95	4.94	"	1.37	3.57	4.87	7.85	1.122	0.7630
	11-20	5.20	0.95	4.94	"	1.37	3.57	5.49	7.850	1.122	0.7630
	21-31	5.72	0.95	5.43	"	1.50	3.93	6.05	8.640	1.235	0.8398
4.	Nov. 01-10	4.80	0.95	4.56	"	0.51	4.06	6.23	8.90	1.272	0.6850
	11-20	4.80	0.85	4.08	"	0.51	3.51	5.49	7.85	1.922	0.7630
	21-30	4.80	0.85	4.08	"	0.51	3.57	5.09	7.85	1.122	0.7630
										7.712	5.0644
											0560
											5.120 TMC

Add for drinking water provision

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FLOOD FLOW CANAL PROJECT FROM SRIRAMA SAGAR
 CROP WATER REQUIREMENT BY MODIFIED PENMEN METHOD
 CROP : GROUND NUT (UNLINED CANAL)
 PERIOD : JUNE TO OCTOBER
 ANNEXURE-VB

SL. CROP NO. DURATION	ETO IN Cms	CROP FACTOR Kc	CONSUMPTIVE USE (Cv in Cm)	PERCOLATION LOSSES P	EFFECTIVE RAINFALL Re (Cm)	NIR Cu+P- Rc	FIR= NIR/ 0.65	FIR/ 0.70	G.I.R.	TMC FOR 1 LAKH ACRE	REMARKS
1. June 16-20	3.65	0.40	1.460	-	0.597	0.863	1.330	1.900	0.272	0.4134	
21-30	0.40	2.920	- 1.193	1.927	2.660	3.800	0.543	0.8254			
2. July 01-10	4.70	0.70	3.290	-	2.693	0.517	0.918	1.30	0.187	0.2840	
21-31	5.17	0.70	3.619	-	2.693	0.926	1.425	2.035	0.291	0.4423	
3. Aug. 01-10	4.70	0.10	3.290	-	3.193	0.097	0.149	0.213	0.030	0.0456	
11-20	4.70	0.82	3.854	-	3.509	0.345	0.531	0.759	0.108	0.1642	
21-31	5.17	0.95	1.912	-	3.188	1.724	2.652	2.789	0.542	0.8288	
4. Sept 01-10	4.70	0.95	4.465	-	3.200	1.145	1.762	2.517	0.360	0.5472	
11-20	4.70	0.95	4.465	-	3.200	1.145	1.762	2.517	0.360	0.5472	
5. Oct. 01-10	5.20	0.70	3.140	-	1.120	2.520	3.877	5.538	0.792	1.2038	
11-15	2.60	0.70	1.820	-	0.560	1.260	1.938	2.769	0.396	0.6019	

Add 1% for drinking water provision

6.603
 0.073
 6.676 TMC

FLOOD FLOW CANAL FROM SRIRAMA SAGAR PROJECT

ABSTRACT OF COSTPRICE LEVEL : 1992-93
(AMOUNT IN LAKHS)

SL. NO.	DETAILED HEAD	UNIT-I	UNIT-II	TOTAL
1.	DIRECT CHARGES OF WORKS:			
	<u>SUB-HEAD:</u>			
1.	A - Preliminary	939.72	188.16	1,127.88
2.	B - Land	14,209.90	765.92	14,975.82
3.	C - Works	34,790.28	35.20	34,825.48
4.	D - Regulators and measuring devices	-	47.47	47.47
5.	E - Falls (for canal only)	-	-	-
6.	F - Cross Drainage works (for canals only)	2,052.16	2,041.19	4,093.35
7.	G - Bridges (for canals only)	1,930.76	230.36	2,161.12
8.	H - Escapes	-	35.65	35.65
9.	I - Navigation works	-	-	-
10.	J - Power Plant Civil Works	-	-	-
11.	K - Buildings	2,202.06	338.00	2,540.06
12.	L - (For Canals only)			
	i. Earth works and	38,227.11	7,507.26	45,734.37
	ii. Lining	-	-	-
	iii. Service Road	-	-	-
	iv. Tunnel	-	-	-
13.	K - Plantation	191.79	126.29	318.08
14.	N - Tanks and Reservoirs	-	-	-
15.	O - Miscellaneous	2,664.00	774.76	3,438.76
16.	P - Maintenance (may be taken as 1% of the cost of I-works, less A-preliminary, B-Land & Q.Spl. T&P.	872.99	164.82	1,037.81

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17.	Q - Special T & P	334.00	72.74	406.74
18.	R - Communications	1,634.82	587.50	2,222.32
19.	S - Power Plant & Electrical System.	-	-	-
20.	T - Water Supply Works	47.21	28.61	70.82
21.	U - Distributaries, Minors and sub-minors	-	3,396.09	3,396.09 1,066.09
22.	V - Water courses and field channels	-	1,066.09	1,066.09
23.	W - Drainage	-	267.09	267.09
24.	X - Environment & Ecology	3,564.00	-	3,564.00
25.	Y - Losses on stock & unforeseen (Generally 0.25% of the cost of I-works less A-preliminary, B-Land & Q-Special T & P)	220.43	41.82	262.25

TOTAL I-WORKS COST

1,03,876.23	17,714.82	1,21,591.05
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II. ESTABLISHMENT:

(8%) of cost of I-works less N-Land for Unit-I & 12% of Unit-II

7,173.31	2,033.87	9,207.18
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III. TOOLS AND PLANT:

(Generally 1% of cost of I-works including cost of land).

1,038.76	177.15	1,215.91
----------	--------	----------

IV. SUSPENSE -

V. Receipts and recoveries on capital account

(-) 341.00	(-) 54.45	(-) 395.51
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TOTAL DIRECT CHARGES:

1,11,747.24	19,871.39	1,31,618.63
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INDIRECT CHARGES:

a. Capitalised value of abutment of land Revenue (5% of Land Cost)

264.65	21.64	286.29
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b. Audit and accounts charges (Generally 1% of cost of I-works)

1,038.76	177.15	1,215.91
----------	--------	----------

TOTAL INDIRECT CHARGES

1,303.41	198.79	1,502.20
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TOTAL OF DIRECT AND INDIRECT CHARGES

1,13,050.65	20,070.18	1,33,130.83
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OR 1331.30 CRORES

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ANNEXURE-VII

BENEFIT COST RATIO

(Amount in Lakhs)

A.	Benefits - Primary (Direct)	
	Net value of produce after canal irrigation	19,397.44
	Net value of produce before canal irrigation	1,505.93
	Loss of produce (page 210 of Vol I of DPR)	126.00
	Net Benefit	17,764.51
B.	Annual Costs:	
1.	Cost of the project	13,313.00
2.	Cost of land development of Rs.2300 per ha. of additional ayacut of 102000 ha.	2,346.00
3.	Cost of ground water development (page 218 of DPR)	1,773.00
	TOTAL:	<u>1,37,249.00</u>
i.	Interest on capital @ 10%	13,724.90
ii.	Depreciation @ 1% of total cost excluding cost of land development	1,349.03
iii.	Administrative expenses @ Rs.180/- per ha. of annual irrigation of 102000 ha.	183.60
iv.	Maintenance of Head works @ 1% of cost	1,130.50
v.	Working expenses of pumping	850.00
	COST OF GROUND WATER (BASED ON SRSP RATES ADJUSTED FOR 1992-93 SOR)	
vi.	Depreciation of pump sets	53.08
vii.	Energy charges	16.49
viii.	O&M cost of pumps @ Rs.500 for 12648 ha.	63.24
	TOTAL COST	<u>17,370.84</u>

B.C. Ratio

1.02

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ANNEXURE-VII

(Amount in Lakhs)

Gross Receipts Before Canal Irrigation

I.	Gross receipt	
i.	Gross value of farm produce	4,495.32
ii.	Add dung receipt @ 30% of fodder expenses	202.28
	Total Receipt (I)	4,697.60
II.	Expenditure	
i.	Expenditure on seeds	171.01
ii.	Expenditure on manures	614.70
iii.	Expenditure on hired labour	1,294.62
iv.	Fodder Expenses at 15% of I(i)	674.29
v.	Depreciation on implements @ 2.7% of I(i)	121.37
vi.	Share & cash rent @ 5% of I(i)	224.76
vii.	Land Revenue @ 2% of I(i)	89.90
	TOTAL EXPENDITURE (II)	<u>3,190.67</u>
III.	Net Value of Produce (I)	1,506.93

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ANNEXURE-VII

Gross Receipts After Canal Irrigation

I.	Gross Receipt	
i.	Gross value of farm produce	27,448.81
ii.	Add dung receipt @ 30% of fodder expenses	823.46
	TOTAL RECEIPT (I)	28,272.27
II.	Expenditure	
i.	Expenditure on seeds	986.02
ii.	Expenditure on manures	1,143.18
iii.	Expenditure on hired labour	2,346.25
iv.	Fodder expenses at 10% of I(i)	2,744.88
v.	Depreciation on implements @ 2.7% of I(i)	741.11
vi.	Share & cash rent @ 3% of I(i)	823.46
vii.	Land revenue (same as before irrigation)	89.91
	TOTAL EXPENDITURE (II)	8,874.83
II.	Net value of produce (i)	19,397.44

B.C. RATIO CALCULATION FOR HIGH LEVEL CANAL FROM SRSP PROJECT (A.P.1)

ANNEXURE-VII

B.C. RATIO 1.02

ESTIMATE OF VALUE OF THE PRODUCE AFTER THE PROJECT

Sl. No.	Crop	Area in ha	Produce per ha	Total produce	Rate in RS/T	Value of total produce in Rs.	Seeds Rs/ha	Amount in Rs. & PESTICIES	Rate Rs/ha	Amount in Rs.	HIRED LABOUR INCL-DING ANIMAL LABOUR	Rate Rs/ha	Amount in Rs.
1.	Ground nut	74148	1.80	133466	13200	1761756480	1200	88977600	800	59918400	2200	163125600	
2.	Chillies	27500	2.50	68750	14300	983125000	350	9625000	2000	66000000	2600	71500000	
	Total			202216		2744881480		98602600		114318400		234625600	
							Total Exp.			447546600			
Estimate of value of the produce before the project													
1.	Paddy	21870	3.20	69984	3000	209952000	450	9841500	1000	21870000	2600	56862000	
2.	Jawar	66000	1.10	72600	3300	239580000	110	7260000	600	39600000	1100	72600000	
	Total			142584		449532000		17101500		61470000		129462000	
							Total Exp.			208033500			

B.C. RATIO CALCULATION FOR HIGH LEVEL CANAL FROM SRSP PROJECT (A.P.1)

B.C. RATIO 1.02

ESTIMATE OF VALUE OF THE PRODUCE AFTER THE PROJECT

Sl. No.	Crop	Area in ha	Produce per ha	Total produce	Rate in RS/T	Value of total produce in Rs.	Seeds Rs/ha	INPUTS		HIRED LABOUR INCLUDING ANIMAL LABOUR		
								Amount in Rs.	Rate Rs/ha			
1.	Ground nut	74148	1.80	133456	13200	1761756420	1200	88977600	800	59918400	2200	163125600
2.	Chillies	27500	2.50	68750	14300	983125000	350	9625000	2000	66000000	2600	71500000
		<u>Total</u>		<u>202216</u>		<u>2744881480</u>		<u>98602600</u>		<u>114318400</u>		<u>234625600</u>
							Total Exp.					447546600

Estimate of value of the produce before the project

1.	Paddy	21870	3.20	69984	3000	209952000	450	9841500	1000	21870000	2600	56862000
2.	Jawar	66000	1.10	72600	3300	239580000	110	7260000	600	39600000	1100	72600000
		<u>Total</u>		<u>142584</u>		<u>449532000</u>		<u>17101500</u>		<u>61470000</u>		<u>129462000</u>
							Total Exp.					208033500

ANNEXURE-II

पर्यावरण एवं वन विभाग
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS

15.11.02

9/6/03

P.R.17

4

F. No. 12011/26/2000-IA-I.

Dated: 14.05.2003.

To,

The Secretary to Govt. of A.P.,
Department of Irrigation & CAD (PW),
A.P. Secretariat,
Hyderabad -
Andhra Pradesh

Subject - Flood Flow Canal project from Sri Rama Sagar project District Mahabubnagar,
Andhra Pradesh - Environmental Clearance - regarding.

Sir,

This has reference to your letter No. 30788/SRSP-1(1)/2002-1, dated 28.9.2002, and subsequent letter department of Irrigation & CAD letter No. CE/SRSP-II&FFC/Wg/TS/AEE/FFC/2962 & 2979 dated 18.11.02, 26.11.2002, 21.12.2002 & 07.01.2003 on the subject.

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 29.11.2002 & reconsidered on 16.01.2003. The proposed Flood Flow Canal project from Sri Rama Sagar project will provide irrigation facilities to the upland drought prone areas of Karimnagar, Warangal and Nalgonda Districts of Andhra Pradesh to an extent of 89,029 ha. An area of 40,468 ha. will be irrigated by gravity flow and the rest 48,561 ha. by lift irrigation to utilise 339 Mcum of surplus water from the foreshore of Sri Ram Sagar Project Reservoir. No forest land is involved. In all 17,056 persons will be affected due to this project. The estimated cost of project is Rs 1331.30 crores, at 1992-93 price level.

3. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment notification, 1994, subject to the strict compliance of the terms and conditions mentioned below -

पर्यावरण भवन, सी. जी. ओ. कॉम्प्लेक्स, लोदी रोड, नई दिल्ली-110003
PARYAVARAN BHAVAN, C.G.O. COMPLEX, LODHI ROAD, NEW DELHI-110003

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(6/14)

Part - A: Specific conditions

1. Catchment area treatment plan as proposed should be completed in five year. The plan is reproduced below -

Sl. No.	Type of treatment	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total
MID MANAIR RESERVOIR							
Biotic treatment measures (Area in Sq. km.)							
	Social forestry, Agree-forestry, Silviculture	75.00	100.00	100.00	100.00	73.13	448.13
	Afforestation and Re-vegetation	10.00	20.00	20.00	20.00	24.38	94.38
	Soil and moisture Conservation measures with vegetation barriers and horticulture	300.00	375.00	375.00	375.00	279.00	1704.00
	Soil and moisture Conservation measures with Agro-horticulture / Agro-forestry	4.00	7.00	7.00	7.00	3.75	28.75
	Overseeding of grasses	1.00	1.00	1.00	1.00	1.00	5.00
Engineering / Gully control works (In No.)							
	Gully Plugs	30	30	30	30	30	150
	Rock fill dam	15	15	15	15	15	75
	Check dams	-	-	-	-	-	-
GOURAVELLI RESERVOIR							
Biotic treatment measures (Area in Sq. km.)							
	Social forestry, Agree-forestry, Silviculture	2.000	2.500	2.500	2.500	1.425	10.925
	Afforestation and Re-vegetation	-	-	-	-	-	-
	Soil and moisture Conservation measures with vegetation barriers and horticulture	0.600	0.700	0.700	0.700	0.675	3.375
	Soil and moisture Conservation measures with Agro-horticulture / Agro-forestry	-	-	-	-	-	-
	Overseeding of grasses	0.030	0.050	0.050	0.050	0.045	0.225
Engineering / Gully control works (In No.)							
	Gully Plugs	1	2	2	1	1	6
	Rock fill dam	-	1	1	1	-	3
	Check dams	-	-	-	-	-	-

200

In all 17,056 persons will be affected due to this project. The affected persons should be rehabilitated as per the Government of Andhra Pradesh policy & report submitted to this Ministry.

Part -B. General conditions.

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be kept instead of supplying fuel wood.
- ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
- iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing them work permit.
- iv) Restoration of construction area including dumping site of excavated materials in the project area should be ensured by levelling, filling up of burrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
- v) A multidisciplinary committee should be constituted with representatives from the disciplines of forestry, ecology, wildlife, soil conservation, NGO etc. to oversee the effective implementation of the suggested safeguard measures.
- vi) Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.

vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.

- 4. Officials from Regional Office MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection.
- 5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department, Govt. of Andhra Pradesh.
- 6. In case of change in the scope of the project, project would require a fresh appraisal.
- 7. The Ministry reserves the right to add additional safeguard measures subsequently if found , necessary and to take action including revoking of the clearance under the provisions of the environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.

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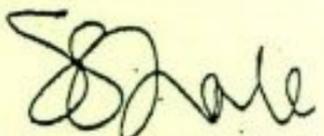
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8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
9. A copy of the clearance letter will be marked to concerned Panchayat /local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.
11. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in/>.

(S. Shiva Kumar)
Director (IA)

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Secretary, Department of Ecology & Environment, Govt. of Andhra Pradesh, Secretariat, Hyderabad.
3. Secretary, Department of Irrigation, Govt. of Andhra Pradesh, Secretariat, Hyderabad.
4. The Advisor (I&CAD) Planning Commission, Yojana Bhawan, New Delhi - 110 001.
5. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
6. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
7. EI - Division, MOEF, New Delhi - 110001.
8. Guard file.


(S. Shiva Kumar)
Director (IA)

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ANNEXURE-III

GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

(Handwritten initials)

From:
Sri S.D.Mukherji, I.F.S.,
Prl.Chief Conservator of Forests,
Aranya Bhavan,
Andhra Pradesh, Hyderabad.

To
The Chief Engineer,
Godawari Waters,
M.J.Road,
HYDERABAD:500 001. (AP)

Ref.No.50907/99/F.1, Dated:14.3.2000

Sir,

Sub:-Flood Flow Canal-Passing through R.F.,
areas issue of Certificate regarding
non-involvement of R.F.areas-Reg.

Ref:-C.E., No.CE/GW/DCE/OT1/AE1/26/Forest
clearance/99,dt.26.10.99.

-101-

Attention is invited to the reference cited wherein
it is requested to issue a certificate that no forest land
is coming under the submergence of Reservoir and all along
the canal alignment of flood flow canal passing through the
Reserve Forest areas in Nizamabad, Karimnagar, Medak, Warangal
and Nalgonda divisions.

In this regard it is informed that the canal areas
passing through the Reserve Forest in Nizamabad, Karimnagar,
Medak, Warangal and Nalgonda have been verified and found
that it is not passing through any Reserve Forest areas.

Yours faithfully,
sd/- K.R.V.Rao,
for Prl.Chief Conservator of Forests

(Handwritten initials)

// True Copy //

(Handwritten signature)
14/3/2000
for Prl.Chief Conservator of Forests

(Handwritten initials)
14/3

Endt NO. TS/ DE/CI/TI/934/Vol X/ S&S/5

dt.27.03.2000

copy furnished to the RE/PI Division NO.1 Warangal for information

-10-

10/15

(Handwritten initials)

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GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

8 (9) (51) (141) (1910)

From:
Sri S.D. Mukherji, I.F.S.,
Prl. Chief Conservator of Forests,
Aranya Bhavan,
Andhra Pradesh, Hyderabad.

To:
The Chief Engineer,
Godavari Water
Jalashakha, P. O. 11,
Baramanpalli,
HYDERABAD.

Ref. No. 50907/20/V.L. dated: 14.9.2000

Sir,

Sub:- Flood flow Canals- No forest land is involved
all along the canals alignment of flood flow
canal and two reservoirs viz., Mid-Manjira
and Gowavelidi Reservoir-Res.

Ref:- G. O. No. CE/CW/DOE/001/AB1/20 Forest clear
99, dated: 11.7.2000.

-101-

Attention is invited to the reference cited, wherein
it was requested to kindly issue a certificate that no forest
land is coming under the submergence of the reservoirs
in the subject cited under flood flow canals.

In this regard it is informed that the areas coming
under submergence of Mid-Manjira reservoir and Gowavelidi
reservoir is not coming under any reserve forest areas.

Yours faithfully,
sd/- T. Ramesh Babu,
for Prl. Chief Conservator of Forests

// True Copy //

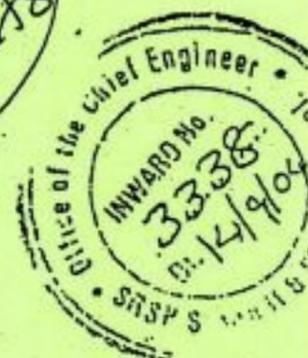
[Signature]
for Prl. Chief Conservator of Forests

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ANNEXURE-IV

No.20011/4/2003-CP&R
Government of India
Ministry of Tribal Affairs
(CP&R Section)

Shastri Bhayan, New Delhi
Dated the 2nd September, 2004



To

The Principal Secretary to Govt.(TW),
Social Welfare Department,
Govt. Of Andhra Pradesh,
A.P.Secretariat,
HYDERABAD

Sub : R&R clearance for Flood Flow Canal Project from SRSP, Andhra Pradesh.

Madam,

I am directed to refer to Govt. of Andhra Pradesh letter No.CE/SRSP-ii&FFC/Wgl/TS/T.1/1339 dated 06.08.2004 on the subject noted above and to state that the Ministry of Tribal Affairs has no objection in clearing the project provided the provisions made under the R&R Plan are followed in letter and spirit. Provisions of the R&R as provided under the R&R Plan are enclosed herewith for strict compliance. It is requested that a report indicating the details of rehabilitation of STs may also be sent to this Ministry.

2. This issues with the approval of the Competent Authority.

Yours faithfully,

(Dr.Ramesh Chandra)
Director

✓ Copy to : The Chief Engineer, I&CADD, SRSP Stage - II & FFC,
Warangal-506001 (AP).

FOR CE (I) and
F&FC
14/9

- 12 -

12/15

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THE R&R PROVISIONS PROVIDED UNDER FLOOD FLOW CANAL PROJECT FROM SRSP, ANDHRA PRADESH

I. REHABILITATION & RESETTLEMENT PACKAGE FOR SCHEDULED TRIBES (S.Ts.) UNDER FLOOD FLOW CANAL FROM KM.0.00 TO 130.00

Sl.No.	Item	Area/ Number	Rate (In lakhs)	Amount (Rs.In Lakhs)
R & R ENTITLEMENTS FOR PAPs				
1	Provision of allotment of 2 ha (5 Acres) Un-Irrigated land to each Displaced person and Major children	490 Ac.	1.00 per acre	490.00
	PAPs & DPs : 57			
	MCs : 41	98 X 5 = 490 Ac.		
	Total : 98			
2(a)	Provision of economic assistance for development of land at Rs.10000/- per PAP & MC = 98 X 2 = 196 ha	196 ha	0.10	19.60
2(b)	Provision for financial grant of per PAF for agriculture Production	98 Nos.	0.05	4.90
3	Provision of financial assistance per family for family maintenance for 750 days @ Rs.100/- per day = 750 x 100 = 75000	98 Nos.	0.25	24.50
4	Provision of financial assistance of Rs.3000/- per family for cattle shed construction and Rs.5,000/- for Transportation	98 Nos.	0.08	7.84
Total.				546.84

II. REHABILITATION & RESETTLEMENT PACKAGE FOR SCHEDULED TRIBES (S.Ts.) UNDER MID MANAIR RESERVOIR AND ITS CANALS (85 KM. LENGTH)

Sl.No.	Item	Area/ Number	Rate (In lakhs)	Amount (Rs.In Lakhs)
I. ADDITIONAL R & R ENTITLEMENTS FOR DISPLACED PERSONS				
1	Provision of developed house site of 500 Sqm. (o.124 Acres) free of cost.	8.432 Ac.	1.00	8.43
	DPs : 40			
	MCs : 28			
	Total : 68	68x0.124 = 8.432 Ac.		
2	Provision of economic assistance for house construction @ Rs.25,000/- per DP	68 Nos.	0.25	17.00

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3	Provision of free transport facility for transporting the usable material of the DP's from their original place of residence to the new settlement center	68 Nos.	0.01	0.68
II. COMMON R & R ENTITLEMENTS FOR DESPLACED PERSONS AND PAPs				
1	Provision of allotment of 2 ha (5 Acres) Un-Irrigated land to each Displaced person and Major children	435 Ac.	0.60 per acre	261.00
	PAPs & DPs : 51 87 x 5 = 435 Ac.			
	MCs : 36			
	Total : 87			
2(a)	Provision of economic assistance for development of land at Rs.15,000/- per Ha = 87x2 = 174	174 Ha	0.10	17.40
2(b)	Provision of financial grant of Rs.5,000/- per PAF for agricultural production	87 Nos.	0.05	4.35
3	Provision of financial assistance per family for family maintenance for 750 days @ Rs.100/- per day = 750 x 100 = 75000	87 Nos.	0.75	65.25
4	Provision of financial assistance of Rs.3000/- per family for cattle shed construction + Rs.5,000 for Transportation **	87 Nos.	0.08	6.96
Total				381.07

III. REHABILITATION & RESETTLEMENT PACKAGE FOR SCHEDULED TRIBES (S.Ts.) UNDER GOURAVELLY RESERVOIR AND ITS CANALS (139 KM. LENGTH)

Sl.No.	Item	Area/ Number	Rate (Inlaks)	Amount (Rs.In Lakhs)
I. ADDITIONAL R & R ENTITLEMENTS FOR DISPLACED PERSONS				
1	Provision of developed house site of 500 Sqm. (0.124 Acres) free of cost.	6.944 Ac.	1.00	6.94
	DPs : 34			
	MCs : 22			
	Total : 56 56x0.124 = 6.944 Ac.			
2	Provision of economic assistance for house construction @ Rs.25,000/- per DP	56 Nos.	0.25	14.00
3	Provision of free transport facility for transporting the usable material of the DP's from their original place of residence to the new settlement center	56 Nos.	0.01	0.56
II. COMMON R & R ENTITLEMENTS FOR DESPLACED PERSONS AND PAPs				
1	Provision of allotment of 2 ha (5 Acres) Un-Irrigable land to each Displaced person and Major children	605 Ac.	0.60 per acre	363.00
	PAPs & DPs : 72 121 x 5 = 605 Ac.			
	MCs : 49			
	Total : 121			
2(a)	Provision of economic assistance for development	242 Ha	0.10	24.20

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14/15

No. 2(322)/03-WR
Government of India
Planning Commission
(Water Resource Division)

284



To
Secretary,
Planning Department,
Government of Andhra Pradesh,
A.P. Secretariat,
Hyderabad.

Yojana Bhavan, Sansad Marg,
New Delhi-110001.
Dated 8th December, 2005

CE	
DCE	19/12
NTPA	
SEC	DTI

Subject:- Flood Flow Canal Project (Major) from Srirama Sagar Project (High level Canal Project) in Godavari Basin, Andhra Pradesh- Estimated Cost Rs.1331.30 crore as per 1992-93 price level.

Sir,

I am directed to convey that Flood Flow Canal Project (Major) from Srirama Sagar Project (High level Canal Project) in Andhra Pradesh, the salient features of which are given in the enclosed annexure (Annexure-I) has been considered acceptable for investment in the State Plan with an estimated cost Rs.1331.30 crore (Rupees one thousand three hundred thirty one crore and thirty lakhs only) as per 1992-93 price level subject to the following conditions,

1. The project shall be completed by the financial year 2011-12 and plan accounts closed by the end of that financial year. The project may accordingly be executed as per the approved outlays in the State Annual Plans. The State Finance Department will restrict the expenditure to the approved cost and no additional expenditure beyond approved cost may be permitted unless the revised estimate is got approved following the prescribed procedure.
2. The Project Authority shall comply with the conditions stipulated in Ministry of Environment and Forest letter no. J-12011/26/2000-IA.I dated 14.05.2003 for environmental safe guards. Enclosed in Annexure-II.
3. The Forest Department, Government of Andhra Pradesh vide their letter No. 50907/99/F.I dated 14.03.2000 and 14.09.2000 has informed that no forest land is involved under the reservoir of this project and the canal areas are not passing through any reserve forest areas. Enclosed in Annexure III.
4. The Ministry of Tribal Affairs, (CP & R) Section vide their letter No. 20011/4/2003-CP&R dated 02.09.2004 has given its clearance for the R & R Plan. Enclosed in Annexure IV.

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5. The beneficiary farmers may be encouraged to take over the system after completion for operation and maintenance.
6. Monitoring of the ground level in the post project condition should be ensured to take ameliorative measures to combat water logging.

Yours faithfully

Encl.: As above.

Halder
08/12/05

(S. Halder)
Senior Research Officer (WR)

Copy to :

1. Secretary to the Governor of Andhra Pradesh, Hyderabad.
2. Secretary to the Chief Minister Andhra Pradesh.
3. Chief Secretary, Government of Andhra Pradesh, A.P. Secretariat, Hyderabad.
4. Principal Secretary, Department of Irrigation & CAD, A.P. Secretariat, Hyderabad.
5. Chief Engineer, I & CADD, SRSP Stage II & F.F.C. Warangal, Andhra Pradesh.
6. Chief Engineer, Central Water Commission. Krishna and Godavari Basin Organization, Chirag Ali Lane, Hyderabad – 500 001, Andhra Pradesh.

Ministry of Water Resources, S.S.Bhawan, New Delhi

- i. Secretary (WR)
- ii. Commissioner (Pr)

Central Water Commission, Sewa Bhavan, R. K. Puram, New Delhi

- i. Chairman, Central Water Commission
- ii. Member (WP&P)
- iii. Chief Engineer (PAO).....2 Copies
- iv. Chief Engineer (PMO).....2 Copies
- v. Director (P&P).....2 Copies
- vi. Director PA(S)
- vii. Editor (Bhagirath)

Ministry of Environment & Forests, FC Division, Paryavaran Bhawan, New Delhi

- i. Additional Director.....2 Copies
- ii. Assistant Inspector General of Forests.....2 Copies

2/15

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Flood Flow Canal from Sriramasagar Project – Providing Irrigation facilities to upland areas in Kamrnagar, Warangal and Nalgonda Districts – Implementation of the Phase-I of the Flood Flow Canal Project at an estimated cost of Rs.859 Crores – Revised part Administrative Approval – Orders – Issued.

IRRIGATION & CAD (PROJECTS WING: SRSP-II) DEPARTMENT

G.O.MS.No.209

Dated: 17-11-1997.
Read the following:-

1. G. O. Ms. No. 84, I & CAD (PW.SRSP.II) Department, dated: 20th March, 1993.
2. From the Chief Engineer, Investigation, Letter No.EE.IV/DEE.II/ AE.I/18/85, Dated:15.11.1997.

* * *

ORDER :-

In the letter read above, the Chief Engineer, Investigation has submitted updated feasibility report of "Flood Flow Canal Project up to Mid Manair Reservoir bye-passing Peddavagu – Korutlavagu reservoir for providing irrigation facilities to 68,000 acres together with an estimate duly recast with SSR of 1992 – 93 for Rs.859.00 Crores.

2. The scheme comprises excavation of the canal in 4 stages and construction of two storage reservoirs with irrigation canal system and one service reservoir as described below:-

FLOOD FLOW CANAL:-

- 1) Head regulator with fore-shore of Sriramasagar Project reservoir and 44.30 Kms Long Flood Flow Canal from head regulator up to reservoir across Peddavagu-II and Korutla near Konaraopet (V), Karimnagar Dist.
- 2) 66.45 Kms long link canal from the reservoir across Peddavagu.II and Korutla vagu up to reservoir across Mannair river near Manvada village, Karimnagar Dist.
- 3) 63.64 Kms long lift-cum-gravity canal from Mannair reservoir up to service reservoir near Gowravelli (V), Warangal. Dist.
- 4) 125 Kms long gravity canal from service reservoir near Gowravelli village.

RESERVOIR:-

- 1) Storage Reservoir across Peddavagu – II and Korutla near Konaraopet (V) of 7.06 TMC capacity with irrigation canal system for 40,000 acres.
- 2) Storage reservoir across Manair river near Manvada (V) of 25.87 TMC capacity with irrigation canal system for 60,000 acres; and
- 3) Service Reservoir near Gowravelli (V) 1.07 TMC capacity with irrigation canal system for 1,20,000 acres.

Contd...P2

3. The feasibility report for the scheme for Rs 650.30 Crores was originally sent to the Central Water Commission during November, 1986 which was subsequently modified taking into consideration of the comments of the C.W.C. The Project Report for the above scheme was again submitted to the C.W.C for Rs.1334 Crores duly completing the investigation and the C.W.C have cleared the scheme techno-economically on 03-04-1996 for Rs 1331.30 Crores.
4. The Chief Engineer, Investigation while furnishing the feasibility report of the Flood Flow Canal Project in Phase - I together with the estimate duly recasting with SSR of 1992 - 93 has sought for part-administrative approval to the estimate for Rs.859.00 Crores for taking up works of the Flood Flow Canal from Sriramasagar Project up to Mid Manair Reservoir bye-passing Peddavagu - Korutlavagu reservoir and for the construction of Mid - Manair Reservoir and gravity canals there under to irrigate 68,000 acres of land under Phase - I of the Project.
5. Government have examined the proposal in the foregoing paras carefully and they accord revised part administrative approval for the Phase-I of the Project viz., Flood Flow Canal from Sriram Sagar Project reservoir to Mid - Manair reservoir bye-passing Peddavagu-Korutlavagu reservoir and for the construction of Mid - Manair Reservoir and the gravity canals there re under for irrigating 68,000 acres with an estimated cost of Rs.859 Crores (Rupees Eight Hundred and fifty Nine Crores only), in super session of the orders issued in the reference first read above.
6. The expenditure is debitable to " Major Head - 4701 - COL on Major and Medium Irrigation - 01 - Major Irrigation Commercial- M.H.101 - SRSP - S.H.50 - Flood Flow Canal -cum-Lift scheme from the foreshore of Sriramasagar Project - 130 - Major Works - 132 - Other Expenditure.
7. This order issues with the concurrence of the Finance & Planning (PW) Department vide their U.O.No PS/1576/F.4/97-1, Dt:15-11-1997.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

C.S.RAO,
PRL. SECRETARY TO GOVERNMENT.

To
The Chief Engineer, Investigation, Errum Manzil, Hyderabad.
The Chief Engineer, Sriramasagar Project, Hyderabad.
The Dy.Accountant General (P), O/o the Accountant General, A.P., Hyderabad.
The Director of Accounts, Sriramasagar Project, LMD Colony, Karimnagar Dist.
Copy to Finance & Planning (PW) Department, Hyderabad.

// Forwarded :: By order //

Sd/-
SECTION OFFICER.



GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

FFC from SRSP - Formation of Thotapally Reservoir with an estimated cost of Rs.25,480 lakhs under Phase-I of Flood Flow Canal from S.R.S.P. - Administrative Sanction - Accorded - Orders - Issued.

IRRIGATION & CAD (PW:MAJ.IRRIGN.III-A1) DEPARTMENT

G.O.Ms.No.172.

Dated:24th July, 2007.

Read the following --

- 1) From the C.E., SSP&FFC, LMD Colony, Karimnagar, Lr.No.CE/SSP&FFC/LMD/TS/T6/F.132/2531, dated:25-4-2007.
- 2) Govt. Memo.No.2792/Maj.Irrgn.III(1)/07-1, dated:06-03-07.
- 3) From the C.E., SSP&FFC, LMD Colony, Karimnagar, Letter dated:9/3/2007.
- 4) From the C.E., SSP & FFC., LMD Colony, Karimnagar, Lr.No.CE/SSP&FFC/LMD/TS/T6/F.133/3028/3, dated:23-4-2007.
- 5) Govt. Memo.No.2792/Maj.Irrgn.III(1)/07-2, dated:11-06-07.
- 6) From the C.E., SSP & FFC., LMD Colony, Karimnagar, Lr.No.CE/SSP&FFC/LMD/TS/T6/F.132/5088, dated:11-06-2007.

ORDER:

In the circumstances reported by the Chief Engineer, SSP&FFC(SRSP), L.M.D. Colony, Karimnagar in the references 1st, 3rd and 6th read above, administrative sanction is accorded for Rs.25,480 lakhs (Rupees twenty five thousand four hundred and eighty lakhs only) for the work Formation of Thotapally Reservoir under Phase-I of Flood Flow Canal from S.R.S.P. to irrigate an ayacut of 1.00 lakh acres.

2. The expenditure shall be debited to the Head of Account 4701 - Capital outlay on Major & Medium Irrigation; 01 - Major Irrigation; 154 - F.F.C.; 26 - Dams & Appurtenants; 530 - Major Works; 531 - Other Expenditure; 532 - Land (voted).
3. The Chief Engineer, SSP&FFC(SRSP), L.M.D. Colony, Karimnagar shall take necessary action accordingly.
4. This order is issued with the concurrence of Finance (W&P) Department vide their U.O.No.2024/F4(2)/07-1, dated:28-6-2007.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ADITYA NATH DAS,
SECRETARY TO GOVERNMENT

To
The Chief Engineer, SSP&FFC(SRSP), LMD Colony, Karimnagar,
The Accountant General, A.P., Hyderabad.
The Director of Works & Accounts, Hyderabad.
The Joint Director of Works & Accounts, LMD Colony, Karimnagar.

Copy to
The Finance (W&P) Department.
The P.S. to Special Secretary to Chief Minister.
The P.S. to Minister for Major Irrigation.
The P.S. to Secretary (AD), I & CAD.

BF/SC.



GOVERNMENT OF TELANGANA
ABSTRACT

Irrigation & CAD Department IFFC from SRSP - Investigation, Design and Execution of Irrigation Canals (4 no's) from IFFC with canal network system including construction of CM & CD works, Lining to main canal to irrigate an ayacut of 26482 Acres between Kakatiya Canal & IFFC (from km 98.206 to km 108.631) in Karimnagar and Jagityal Districts - Permission Accorded - Orders- Issued.

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IRRIGATION AND CAD (Projects-IV) DEPARTMENT

G.O.Rt.No. 193

Dated: 28-08-2020

Read:

From the Engineer-in-Chief (Irrigation), Hyderabad, Letter No. ENC(I)/DCE.I/OT3/AEE7/Mothe VaguEst /2019, Dated: 20-03-2019 and 22.5.2020.

&&&&

In the reference letters read above, the Engineer-in-Chief (Irrigation), Hyderabad has requested the Government to accord approval for the closure of the existing contract of the agency M/s BVSR- Swapna (JV), Hyderabad for formation of Mothe Reservoir and permission to take up alternative proposal with a cost of Rs.255.14 Crores in place of Mothe Reservoir to irrigate an ayacut of 20,000 acres contemplated under Mothe Reservoir & 6482 acres of additional ayacut by formation of canal network from Flood Flow Canal by providing 4 no's Off Take sluices.

2. After careful examination of the proposal Government hereby accord approval for the closure of the existing contract of the agency M/s. BVSR-Swapna (JV) Hyderabad for formation of Mothe Reservoir and also Permission is hereby accorded to take up the alternative proposal for an amount of Rs.248.41 Crs in place of Mothe Reservoir to irrigate an ayacut of 26482 acres by formation of canal network from Indiramma Flood Flow Canal by providing 4 Nos off take sluices, subject to the condition that the Engineer-in-Chief (P) Karimnagar is responsible for the correctness of provisions made in the estimate.

3. Government hereby also ratify the action of the Engineer-in-Chief (P), Karimnagar in calling tenders for the alternative proposals.

4. This order issues with the concurrence of Finance (WP) Department vide their U.O.No.2171/154/WP/A1/2019, Dt.22-06-2019.

5. The Engineer-in-Chief (Irrigation), Hyderabad, shall take necessary action, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

DR. RAJAT KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Engineer-in-Chief (Irrigation), Hyderabad
The Accountant General, Hyderabad.
The Director of Works and Accounts, Hyderabad

Copy to:

The Chief Engineer (Project), Karminagar.
The PS to Prl. Secretary to Government, I&CAD Department.
The Finance (WP) Department.



**GOVERNMENT OF TELANGANA
ABSTRACT**

Disaster Management - Adverse Seasonal Conditions 2015 - Drought - Declaration of 231 Mandals as Drought Affected in the State during South West Monsoon 2015 - Orders - Issued.

REVENUE [DM.II] DEPARTMENT

G.O.Ms.No:6

Dated:24.11.2015.
Read the following:-

1. Go.Rt.No.78, Revenue (DM) Department, Dt:07.10.2015
2. Reports received from the District Collectors of Mahabubnagar, Medak, Nizamabad, Ranga Reddy, Nalgonda, Karimnagar, Warangal, Adilabad & Khammam.
3. Reports of the Department of Agriculture.

@@@

ORDER:

Government have been reviewing the seasonal conditions from time to time in the State during the South West Monsoon 2015. During the South West Monsoon Period (1.06.2015 to 30.09.2015), the State has received an average rainfall of 610.8 mm as against normal rainfall of 713.6 mm, with a deviation of (-) 14%. Several mandals spread over 7 districts have received deficit rainfall along with severe dry spells that have caused withering and drying up of crops that is likely to result in drastic yield reduction of several major rainfed crops.

2] The District Collectors have reported that Mandals in their districts received scanty / deficit rainfall with dry-spells resulting in reduction in yield due to moisture stress to the crops sown. The District Collectors of Mahabubnagar, Medak, Nizamabad, Ranga Reddy, Nalgonda, Karimnagar, Warangal, Adilabad & Khammam have submitted proposals for declaration of mandals as Drought affected in their Districts.

3] In the reference 1st read above Government constituted a Committee to scrutinize the proposals submitted by District Collectors for declaration in the State. The Committee after scrutiny of the proposals of Collectors and reports of the other Government Departments have given its recommendation for declaration of Drought in certain areas in the State.

4] Government after careful examination, hereby declare the 231 mandals [as in Annexure-II] in 7 districts i.e., Mahabubnagar (64), Medak (46), Nizamabad (36), Ranga Reddy (33), Nalgonda (22), Karimnagar (19) & Warangal (11) as drought affected mandals.

(P.T.O)

5] The District Collectors concerned shall ensure deletion of the notified municipal/urban areas and areas falling under permanent assured irrigation sources. Urban mandals which are declared as drought affected, shall be treated on par with drought affected mandals for the purpose of drinking water. The District Collectors shall issue notification in the District Gazette as mentioned in Annexure-I

6] The Collectors concerned are requested to take immediate further necessary action.

7] The Commissioner and Director of Printing, Stationary and Stores Purchase (Printing Wing), T.S., Hyderabad is requested to see that the notification is published in the extra-ordinary issue of Telangana State Gazette.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

B.R.MEENA
COMMISSIONER FOR DISASTER MANAGEMENT &
EX-OFFICIO PRINCIPAL SECRETARY TO GOVERNMENT (FAC)

To

The District Collectors of Mahabubnagar, Medak, Nizamabad, Ranga Reddy, Nalgonda, Karimnagar, Warangal,

The District Treasury Officers concerned.

The Commissioner & Director of Printing Stationery & Stores Purchase, T.S. Hyd.

The APC & Secretary to Government, Agriculture & Cooperation Department

The Director of Treasuries & Accounts, T.S. Hyderabad.

The Special Chief Secretary & Chief Commissioner of Land Administration, T.S.Hyd.

The Principal Secretary to Government, Planning Department.

The Special Chief Secretary to Government, Finance Department.

The Prl.Chief Conservator of Forests, T.S.Hyderabad.

The Prl.Secretary to Government, Animal Husbandry Dairy Development & Fisheries

The Prl.Secretary to Government, MA & UD Department.

The Prl.Secretary to Government, PR & RD (RWS) Department.

The Prl.Secretary to Government, Women Development & Child Welfare Deptt.

The Director NRSC, Balanagar, T.S., Hyderabad

The Director of IMD, Begumpet, Hyderabad

The Director, Agro Climate Research Centre Agriculture Research Institute, Prof.Jayashanker Agriculture University, R.Nagar,Hyd

The Director, Directorate of Economics & Statistics, T.S.Hyderabad.

The Commissioner of I&PR Dept. with a request to issue press note to electronic and print media.

The Commissioner, Civil Supplies & Ex. Officio Secretary to Govt.

(Contd...P3)

- 3-

The Director of Agriculture, Hyderabad.
 The Commissioner of Horticulture, Hyderabad..
 The Commissioner & Director of Municipal Administration, Hyderabad.
 The Commissioner, Rural Development, Hyderabad.
 The Commissioner, Panchayat Raj Department, Hyderabad.
 The Commissioner & Director of School Education, Hyderabad.
 The Commissioner & Director of Intermediate Education, Hyderabad.
 The Commissioner, Higher Education, Hyderabad.
 The Managing Director, T.S.State Civil Supplies Corporation, Hyderabad.
 The Managing Director, TSTRANSCO, Hyderabad.
 The Director, Animal Husbandry, Hyderabad.
 The Director, Health Department, Hyderabad.
 The Director, State Audit, Tilak Road, Hyderabad.
 The Director, Groundwater, Department, Hyderabad.
 The Chief Executive Officer, TSDPS, Secretariat.
 The Engineer-in-Chief, Panchayat Raj, Hyderabad.
 The Engineer-in-Chief, Rural Water Supply, Hyderabad.
 The Chief Engineer, Public Health, Hyderabad.

Copy to:

All the Principal Secretaries & Addl. Secretary in the CM's Office.
 The Accountant General, Hyderabad.
 The Agriculture & Cooperation Department.
 The Education Department.
 The Energy Department.
 The Animal Husbandry & Fisheries Department.
 The PR&RD (RWS.I, II, III & RD.I, II, III) Department.
 The Managing Director, TSCOB, Hyderabad.
 The Finance & Planning (IF) Department.
 The Convener, T.S. State Level Banker's Committee, State Bank of Hyderabad, Abids, Hyd.
 The Managing Director, NABARD, Hyderabad.
 The General Administration (Cabinet) Department.
 The P.S. to Dy.CM & Minister (Revenue)
 The P.S. to all Ministers in the State.
 The P.S. to Chief Secretary to Government.
 The P.S. to Prl. Secretary to Government, Revenue Department.
 The Revenue (DM Accounts) Department, T.S. Secretariat, Hyderabad.
 The P.S. to CDM&EOPS.
 The Special Commissioner, Revenue (DM) Department
 The Special Commissioner (Drought), Revenue (DM) Department

// FORWARDED BY:: ORDER //

SECTION OFFICER

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ANNEXURE-I

(to G.O. Ms. No.6,REVENUE (DM:II) Dept, Dt : 24.11.2015

NOTIFICATION

In the circumstances reported by the respective District Collectors, the Government declare that drought exists during the South West Monsoon during the current year 2015 in the 231 mandals annexed to this order. The concerned District Collectors are requested to take necessary further action and notify the specific mandals in the District Gazette to enable farmers to avail credit facilities and to take up relief operations. The concerned District Collector shall ensure deletion of the notified Municipal/Urban areas and areas falling under permanent assured irrigation sources where water is being supplied for crops from drought affected mandals though for purpose of drinking water they shall be treated on par with drought affected mandals.

The concerned District Collectors are requested to furnish (10) copies of the District Gazette Notification to the Government.

**B.R.MEENA
COMMISSIONER FOR DISASTER MANAGEMENT &
EX-OFFICIO PRINCIPAL SECRETARY TO GOVERNMENT (FAC)**

// FORWARDED BY:: ORDER //

SECTION OFFICER

Annexure - II
Declared as Drought Affected Mandals
Vide G.O.Ms.No.6, Revenue (DM.II) Department, Dated: 24.11.2015

Sl. No		Name of the Districts	No. of Mandals
1	1	1. MAHABUBNAGAR (64)	KODANGAL
2	2		BOMRASPETA
3	3		KOSGI
4	4		DOULATABAD
5	5		DAMARAGIDDA
6	6		MADDUR
7	7		KOILKONDA
8	8		HANWADA
9	9		NAWABPET
10	10		BALANAGAR
11	11		KONDURG
12	12		FAROOQNAGAR
13	13		KOTHUR
14	14		KESHAMPETA
15	15		TALAKONDAPALLE
16	16		AMANGAL
17	17		MADGUL
18	18		VANGOOR
19	19		VELDANDA
20	20		KALWAKURTHY
21	21		MIDJIL
22	22		THIMMAJIPETA
23	23		JADCHERLA
24	24		BHOOTHPUR
25	25		MAHBUBNAGAR
26	26		ADDAKAL
27	27		DEVARKADARA
28	28		DHANWADA
29	29		NARAYANPET
30	30		UTKOOR
31	31		MAGANOR
32	32		MAKTHAL
33	33		NARVA
34	34		CHINNA CHINTA KUNT
35	35		ATMAKUR
36	36		KOTHAKOTA
37	37		PEDDAMANDADI
38	38		GHANPUR
39	39		BIJINAPALLE
40	40		NAGAR KURNOOL
41	41		TADOOR
42	42		TELKAPALLE
43	43		UPPUNUNTHALA
44	44		ACHAMPETA

45	45		AMRABAD
46	46		BALMOOR
47	47		LINGAL
48	48		PEDDAKOTHAPALLE
49	49		KODAIR
50	50		GOPALPETA
51	51		WANAPARTHY
52	52		PANGAL
53	53		PEBBAIR
54	54		GADWAL
55	55		DHARUR
56	56		MALDAKAL
57	57		GHATTU
58	58		AIZA
59	59		WADDEPALLE
60	60		ITIKYAL
61	61		MANOPADU
62	62		ALAMPUR
63	63		VEEPANGANDLA
64	64		KOLLAPUR
65	1	2. MEDAK (46)	MANOOR
66	2		KANGTI
67	3		KALHER
68	4		NARAYANKHED
69	5		REGODE
70	6		SHANKARAMPET (A)
71	7		ALLADURG
72	8		TEKMAL
73	9		PAPANNAPET
74	10		KULCHARAM
75	11		MEDAK
76	12		SHANKARAMPET (R)
77	13		RAMAYAMPET
78	14		DUBBAK
79	15		MIRDODDI
80	16		SIDDIPET
81	17		CHINNA KODUR
82	18		NANGANUR
83	19		KONDAPAK
84	20		JAGDEVPUR
85	21		GAJWEL
86	22		DOULTABAD
87	23		CHEGUNTA
88	24		YELDURTHY
89	25		KOWDIPALLE
90	26		ANDOLE
91	27		RAIKODE
92	28		NYALKAL
93	29		JHARASANGAM

94	30		ZAHIRABAD
95	31		KOHIR
96	32		MUNPALLE
97	33		PULKAL
98	34		SADASIVPET
99	35		KONDAPUR
100	36		SANGAREDDY
101	37		PATANCHERU
102	38		RAMACHANDRAPURAM
103	39		JINNARAM
104	40		HATHNOORA
105	41		NARSAPUR
106	42		SHIVAMPET
107	43		TUPRAN
108	44		WARGAL
109	45		MULUG
110	46		THOGUTTA
111	1	3. NIZAMABAD (36)	RANJAL
112	2		NAVIPET
113	3		NANDIPET
114	4		ARMUR
115	5		BALKONDA
116	6		MORTAD
117	7		KAMMAR PALLE
118	8		BHEEMGAL
119	9		VELPUR
120	10		JAKRANPALLE
121	11		MAKLOOR
122	12		NIZAMABAD
123	13		YEDA PALLE
124	14		BODHAN
125	15		KOTGIRI
126	16		MADNUR
127	17		JUKKAL
128	18		BICKUNDA
129	19		BIRKOOR
130	20		VARNI
131	21		DICH PALLE
132	22		DHAR PALLE
133	23		SIRKONDA
134	24		MACHAREDDY
135	25		SADASIVANAGAR
136	26		GANDHARI
137	27		BANSWADA
138	28		PITLAM
139	29		NIZAM SAGAR
140	30		YELLAREDDY
141	31		NAGA REDDIPET

142	32		LINGAMPET
143	33		TADWAI
144	34		KAMAREDDY
145	35		BHIKNUR
146	36		DOMAKONDA
147	1	4. RANGA REDDY (33)	MARPALLE
148	2		MOMINPET
149	3		NAWABPET
150	4		SHANKARPALLE
151	5		QUTHBULLAPUR
152	6		MEDCHAL
153	7		SHAMIRPET
154	8		KEESARA
155	9		GHATKESAR
156	10		HAYATHNAGAR
157	11		SAROORNAGAR
158	12		RAJENDRANAGAR
159	13		MOINABAD
160	14		CHEVELLA
161	15		VICARABAD
162	16		DHARUR
163	17		BANTARAM
164	18		PEDDEMUL
165	19		TANDUR
166	20		BASHEERABAD
167	21		YELAL
168	22		DOMA
169	23		GANDEED
170	24		KULKACHARLA
171	25		PARGI
172	26		PUDUR
173	27		SHABAD
174	28		SHAMSHABAD
175	29		MAHESWARAM
176	30		IBRAHIMPATAM
177	31		MANCHAL
178	32		YACHARAM
179	33		KANDUKUR
180	1	5. NALGONDA (22)	YADAGIRIGUTTA
181	2		ALAIR
182	3		MOTHKUR
183	4		BIBINAGAR
184	5		THIPPARTHI
185	6		MUNUGODE
186	7		CHANDUR
187	8		MELLACHERVU
188	9		CHINTHA PALLE
189	10		DEVARAKONDA
190	11		KANGAL

191	12		BOMMALARAMARAM
192	13		BHONGIR
193	14		POCHAMPALLY
194	15		NAKREKAL
195	16		MOTHEY
196	17		NARAYANAPUR
197	18		GUNDLA PALLE
198	19		CHANDAM PET
199	20		CHOUTUPPAL
200	21		MATTAMPALLY
201	22		TURKAPALLY
202	1	6. KARIMNAGAR (19)	KATHLAPUR
203	2		CHANDURTHI
204	3		GANGADHARA
205	4		RAMADUGU
206	5		VEMULAWADA
207	6		KONARAOPETA
208	7		YELLA REDDI PETA
209	8		GAMBHIRAOPET
210	9		MUSTABAD
211	10		SIRSILLA
212	11		ELLANTHAKUNTA
213	12		BEJJANKI
214	13		THIMMAPUR
215	14		ELKATHURTHI
216	15		SAIDAPUR
217	16		CHIGURUMAMIDI
218	17		KOHEDA
219	18		HUSNABAD
220	19		BHEEMADEVARPALLE
221	1	7. WARANGAL (11)	CHERIYAL
222	2		MADDUR
223	3		NARMETTA
224	4		BACHANNAPETA
225	5		JANGAON
226	6		LINGALA GHANPUR
227	7		RAGHUNATHA PALLE
228	8		GHANPUR STATION
229	9		DHARMASAGAR
230	10		ZAFFERGADH
231	11		NARSIMHULAPET

B.R.MEENA
COMMISSIONER FOR DISASTER MANAGEMENT &
EX-OFFICIO PRINCIPAL SECRETARY TO GOVERNMENT (FAC)

// FORWARDED BY:: ORDER //

SECTION OFFICER

**GOVERNMENT OF TELANGANA
ABSTRACT**

I&CAD Department- Flood flow Canal from SRSP - Irrigation Project - Gouravelli Reservoir - One time Settlement Package to Project Displaced Families (PDFs) who opt to migrate and settle elsewhere with payment of Rs.8.00 lakh for each Project Displaced Family in lieu of House site at R&R colony including other R&R benefits in relaxation to R&R Policy - Permission - Accorded - Orders - Issued

IRRIGATION AND CAD (LA.R&R/A2) DEPARTMENT

G.O.Ms.No. 23

Dated: 18-04-2017

Read:

From the Commissioner, R&R and LA, I&CAD Department, Letter No.47/7348/CRR/SS/2012, dated: 15.02.2017.

ORDER:

The Resettlement & Rehabilitation(R&R) works pertaining to Gouravelli Reservoir were initiated under the State R&R Policy 2005. The estimated benefits per Project Displaced Family (PDF) is coming to Rs. 7.22 Lakhs. In this regard, the Commissioner, R&R, vide reference read above, has reported that certain PDFs may opt for one-time settlement in lieu of house-site at R&R Colony including other R&R benefits at Rs. 8.00 Lakhs per PDF. This step will expedite R&R Works and also help in timely completion of the Project.

2. Government after careful examination of the above proposal, hereby accord permission to extend one time Settlement Package to Project Displaced Families under Gouravelli Reservoir who opt to migrate and settle elsewhere with payment of Rs.8.00 lakh for each Project Displaced Family in lieu of House site at R&R colony including other R&R benefits in relaxation to R&R Policy. The PDFs who don't opt for voluntary settlement will not be entitled for this higher benefit and will be resettled and rehabilitated as per the Law.

3. The Commissioner, R&R and LA, I&CAD Department, Secunderabad shall take necessary action accordingly.

4. This order issues with the concurrence of the Finance (WP) Department, vide their U.O.No.597/52/WP/A1/2017, dated:15.03.2017.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**Dr. SHAIENDRA KUMAR JOSHI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To
The Commissioner, R&R and LA, I & CAD Department, 7th Floor,
Buddha Bhavan, Ranigunj, Secunderabad.
The District Collector, Siddipet.
The P.S to Addl. Secy. to CM.
The P.S. to Hon'ble Minister for Irrigation.
The P.S. to Special CS to Government, I&CAD Department.
The General Administration (Cabinet) Department.
The Finance (WP) Department.
Sf/Sc.

// FORWARDED::BY ORDER//

SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

I&CAD Department - The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016- Exemption of Indiramma Flood Flow Canal Project from SRSP from the application of the provisions of Chapter II and III of the RFCTLA&RR, 2013 - Publication of Gazette Notification -Orders - Issued.

IRRIGATION & CAD (LA.R&R/A2) DEPARTMENT

G.O.Ms.No.41

Dated: 22.07.2017.
Read the following:

- 1) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
- 2) From the Chief Engineer(Project), Irrigation, LMD Colony, Karimnagar Letter No.CE(Projects)/Irrgn/Krmr/TS/1385, dt.12.07.2017.

ORDER:

In the reference 1st read above, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

2. In the reference 2nd read above, while narrating certain circumstances the Chief Engineer(Projects), Karimnagar has requested the Government to exempt "**Indiramma Flood Flow Canal Project from SRSP**" from the **application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 for early completion of land acquisition process as the state Government is planning to complete this project by December-2018.**

3. After careful examination, and after taking into consideration of the facts that, Land Acquisition is very important for implementation of the projects and any delay in land acquisition on one hand escalates the cost of the project and on the other hand, deprives the farmers due benefit from the Project. Government, in accordance with the provisions contained in Section 10A(b) in Chapter III.A of the RFCTLA&RR (Telangana Amendment), 2016(Act No.21 of 2017), hereby, exempt the Indiramma Flood Flow Canal Project from SRSP from the application of the provisions of Chapter II and III of the RFCTLA&RR, 2013.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

"In exercise of the powers conferred by Section 10A(b) in Chapter III.A of the RFCTLA&RR (Telangana Amendment), 2016(Act No.21 of 2017), Government of Telangana hereby, exempt the Indiramma Flood Flow Canal Project from SRSP from the application of the provisions of Chapter II and III of the RFCTLA&RR, 2013".

:: 2 ::

5. The Commissioner, R&R and LA, I&CAD Department and the Chief Commissioner of Land Administration, Hyderabad shall take further necessary action in the matter, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**Dr. SHAILENDRA KUMAR JOSHI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT.**

To

The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad (with a request to publish the notification in extraordinary issue of Telangana Gazette and furnish **(75)** copies of Gazette to this Department).

The Commissioner, R&R and LA, I&CAD Department, 7th Floor, Budha Bhavan, Ranigunj, Secunderabad-500 003.

(with a request to inform the concerned)

✓ The Chief Engineer(Project), Irrigation, LMD Colony, Karimnagar.

The Chief Commissioner of Land Administration, Hyderabad.

(with a request to inform the concerned)

Copy to:

The P.S to Chief Secretary to Government, Telangana State.

The P.S. to Hon'ble Minister for Irrigation.

The P.S. to Special Chief Secretary to Government, I&CAD Department.
SF/SC.

//FORWARDED :: BY ORDER//

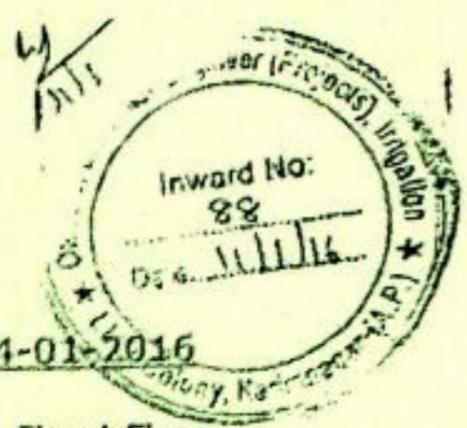
W.S. L. Srinivas
SECTION OFFICER.
Sax

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ANNEXURE A13:

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GOVERNMENT OF TELANGANA
IRRIGATION AND CAD (Projects-II) DEPARTMENT



Memo.No.10131/Projects-II/2015

Dated:04-01-2016

Sub: I&CAD-FFC from SRSP – Re-Engineering of Indiramma Flood Flow Canal project from SRSP- Orders – Issued.

Ref: From the Chief Engineer (Projects), Irrigation, LMD Colony, Karimnagar, Lr.No.CE(Projects)/Irrgn/Krmr/TS/T6/F.47/3598, Dt.03-10-2015 and Dt.19-11-2015.

Inward No. 47/CE/2
D/O. Superintending En
IFFC Circle Karimnagar Co

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In the circumstances reported by the Chief Engineer, (Projects), Irrigation, LMD Colony, Karimnagar, in the reference cited and as recommended by the State Level Standing Committee and after careful examination of the proposal Government hereby accord approval to the recommendation of the State Level Standing Committee Dt.16-09-2015, barring mode of carrying additional water from MMR to RS Ghanpur to irrigate an ayacut of 1,90,000 acres of Godavari Lift Irrigation Scheme Project. The rest of the proposals are approved.

2. The Chief Engineer, (Projects), Irrigation, LMD Colony, Karimnagar is requested to take necessary action accordingly and send appropriate proposals for mode of carrying add water from MMR to RS Ghanpur.

SHAILENDRA KUMAR JOSHI
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Chief Engineer (Projects), Irrigation,
LMD Colony, Karimnagar.

// FORWARDED :: BY ORDER //

SECTION OFFICER

Direct
OT/T6
1801
28/11/16
T6
11/11/16
14/11

T10
08/11/16

SECTION OFFICER
11/16

1012
30.5.17GOVERNMENT OF TELANGANA
ABSTRACT

Irrigation & CAD Department - Re-Engineering of Indiramma Flood Flow Canal Project from SRSP - Revised Estimate for the work Formation of Gouravelly Reservoir with enhanced capacity from 1.410 to 8.23 TMC water including construction of H.C. Weir, Formation of Diversion Road including construction of DLR Bridge Investigation, Designing and Estimation near Gouravelly(V), Husnabad(M), Karimnagar District - Administrative approval for Revised Estimates - Accorded - Orders Issued.

IRRIGATION AND CAD (Projects-IV) DEPARTMENT

G.O.Rt.No.533

Dated:26-05-2017

Read:-

From the Engineer-in-Chief (Irrigation), Hyderabad, Lr.No.ENC(I)/DCE-I/OT3/AEE7/Gouravelly/2017, Dated:16.03.2017.

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ORDER:-

In the reference read above, the Engineer-in-Chief (Irrigation), Hyderabad has requested the Government to accord Administrative approval for the revised estimates in respect of the work of Re-Engineering of Indiramma Flood Flow Canal Project from SRSP - Formation of Gouravelly Reservoir with enhanced capacity from 1.410 to 8.23 TMC water including construction of H.C. Weir, Formation of Diversion Road including construction of DLR Bridge Investigation, Designing and Estimation near Gouravelly(V), Husnabad(M), Karimnagar District.

2. After careful examination of the proposal submitted by Engineer-in-Chief (Irrigation), Hyderabad, Government hereby accord Administrative approval for the revised estimates in respect of the work of Re-Engineering of Indiramma Flood Flow Canal Project from SRSP - Formation of Gouravelly Reservoir with enhanced capacity from 1.410 to 8.23 TMC water including construction of H.C. Weir, Formation of Diversion Road including construction of DLR Bridge Investigation, Designing and Estimation near Gouravelly(V), Husnabad(M), Karimnagar District for an amount of Rs.1196.06 Crores, (Rupees Eleven Hundred Ninety Six Crores and Six Lakhs Only), subject to condition that to ensure the additional work entrusted to the existing agency is in consonance with orders issued in G.O.Rt.No.609, I&CAD (Projects-II) Department Dt.30-06-2016 and agreement conditions and also to ensure sufficient funds in accordance to the work programme and to take all precautions like security deposit etc., for proper execution of the work.

3. The expenditure shall be debited to the following Head of Account:

- "4700-01-154-25/21-26-530-531 O.E."
- "4700-01-154-25/21-26-530-532 Lands"
- "4700-01-154-25/21-49-500-501R&R"

4. This order issues with the concurrence of Finance (WP) Department vide their U.O.No.4334/89/WP/A1/2017, Dt.21-04-2017.

P.T.O.

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The Engineer-in-Chief (Irrigation), Hyderabad, shall take necessary action, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**DR. SHAIENDRA KUMAR JOSHI
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To
✓ The Engineer-in-Chief (Irrigation), Hyderabad
The Accountant General, Hyderabad.
The Pay & Account Officer, LMD Colony, Karimnagar
The Director of Works and Accounts, Hyderabad.

Copy to:

The Chief Engineer (Project), LMD Colony, Karimnagar
The PS to Spl. Chief Secretary to Government, I&CAD Dept.
The PS to Hon'ble Minister (Irrigation)
The Finance (WP) Department.

// FORWARDED :: BY ORDER //

Penney
SECTION OFFICER